

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH, NEW DELHI

ORIGINAL APPLICATION NO. 710/2017
WITH
ORIGINAL APPLICATION NO. 711/2017
WITH
ORIGINAL APPLICATION NO. 712/2017
WITH
ORIGINAL APPLICATION NO. 713/2017

IN THE MATTER OF:

SHAILESH SINGH

VS.

APPLICANT(S)

SHEELA HOSPITAL & TRAUMA CENTRE,
SHAHJHANPUR & ORS.

RESPONDENT(S)

WITH

SHAILESH SINGH

APPLICANT(S)

VS.

KAILASH HOSPITAL AND HEART
INSTITUTE & ORS.

RESPONDENT(S)

WITH

SHAILESH SINGH

APPLICANT(S)

VS.

SHRI GANGA CHARAN HOSPITAL
(P) LTD., BAREILEY & ORS.

RESPONDENT(S)

WITH

SHAILESH SINGH

APPLICANT(S)

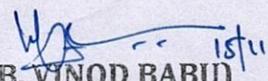
VS.

KATIYAR NURSING HOME, HARDOI & ORS.

RESPONDENT(S)

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(B. VINOD BABU)
SCIENTIST "E"

CENTRAL POLLUTION CONTROL BOARD
PARIVESH BHAWAN
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DATED: 15.11.2019
PLACE: DELHI

REVISED STATE LEVEL ACTION PLANS AND PROGRESS REPORT ON

**COMPLIANCE TO
BIOMEDICAL WASTE MANAGEMENT RULES, 2016**

[In compliance to order dated 15.07.2019 passed by Hon'ble National Green Tribunal in the matter of O.A. No. 710 – 713 of 2017, filed by Shailesh Singh Vs Sheela Hospitals & Trauma Centre, Shahjanpur & Ors; Kailash Hospital and Heart Institute & Ors.; Ganga Charan Hospital Pvt. Ltd., Bareilly & Ors. and Katiyar Nursing Home, Hardoi & Ors.]

November 2019

SUBMITTED BY

**CENTRAL POLLUTION CONTROL BOARD
PARIVESH BHAWAN, EAST ARJUN NAGAR, SHAHDARA, DELHI: 110032**

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1. INTRODUCTION

1.1 The Original Application (O.A.) No. 710 of 2017 has been filed by Shailesh Singh versus Sheela Hospital & Trauma Centre, Shahjhanpur & Ors. with O.A. No. 711 of 2017, O.A. 712 of 2017 and O.A. 713 of 2017 before Hon'ble National Green Tribunal (Hon'ble NGT) regarding non-compliance of Biomedical Waste Management Rules, 2016 (hereafter will be called as BMW Rules, 2016). The said matter was heard by Hon'ble NGT on 12.03.2019 wherein Hon'ble Tribunal had passed the following directions :

- (i) *Preparation of Action Plan on Compliance to BMW Rules, 2016 for every State by State Health Department and submitted the same to CPCB. Further, CPCB was directed to prepare comments on Action Plan prepared by State.*
- (ii) *Chief Secretaries to monitor compliance to BMW Rules personally atleast once in a month and furnish a quarterly report to this Tribunal and to appear again after six months.*
- (iii) *CPCB should prepare a scale of compensation to be recovered from violators of BMW Rules*
*Copy of afore-said order dated 12.03.2019 is annexed at **Annexure I**.*

1.2 In compliance to afore-said order dated 12.03.2019 of Hon'ble Tribunal, Action Plan on Compliance to Biomedical Waste Management Rules, 2016 was prepared by State Government / State Pollution Control Boards. Further, based on the said action plans, CPCB has prepared a comprehensive report on State Level Action Plans which was filed to Hon'ble National Green Tribunal.

1.3 As per the afore-said order dated 12.03.2019, CPCB has prepared guidelines for "Imposition of Environmental Compensation against Healthcare Facility and Common Biomedical Waste Treatment Facility" and was also filed before Hon'ble NGT.

1.4 The above matter of O.A. No. 710 of 2017 was again heard by Hon'ble NGT on 15.07.2019 wherein the CPCB's report on State Level Action Plan was discussed and was accepted by Hon'ble Tribunal. The said order has directed following action points with respect to effective management of Biomedical;

- i. *States/UTs may furnish complete inventory of HCFs and BMW generation within two months and where the inventories are incomplete, the same may be completed.*
- ii. *The States which have not set up common treatment and disposal facility must do so within two months as per Rules.*
- iii. *The States who have not furnished the information on the barcode system may also furnish such information at the earliest but not beyond two*

months. The States which have not yet constituted State Level Advisory Committee may also do so within two months.

- iv. The action plans and their execution must be carried out having regard to the key performance indicators.
- v. The States which have inadequate action plans, not satisfactory action plans, needing further actions must also do the needful within two months
- vi. Chief Secretaries may personally monitor compliance of environmental norms (including BMW Rules) with the District Magistrate once every month.
- vii. The District Magistrates may conduct such monitoring twice every month.
- viii. District Environment Plan to be operated by a District Committee with representatives from Panchayats, Local Bodies, Regional Officers, State PCB and a suitable officer representing the administration, which may in turn be chaired and monitored by the District Magistrate.
- ix. District Environment Plans and Constitution of District Committee may be placed on the website of Districts concerned.
- x. The monthly report of monitoring by the District Magistrate may be furnished to the Chief Secretary and may be placed on the website of the District and kept on such websites for a period of one year.
- xi. CPCB may file further progress report in the matter after coordination through the concerned authorities of the State including State Pollution Control Boards / other health departments.

Copy of afore-said order dated 15.07.2019 is annexed at **Annexure II**.

2. ACTION TAKEN BY CPCB

In compliance of above order dated 15.07.2019, CPCB vide letter dated 05.08.2019 requested Chief Secretaries to ensure the compliance to above direction given by Hon'ble NGT within stipulated time period. Copy of said CPCB letter dated 05.08.2019 is annexed at **Annexure III**.

CPCB vide letter dated 11.09.2019 also forwarded the afore-said order dated 15.07.2019 to Principal Secretaries of all State Health Departments and to Member Secretary of all SPCBs / PCCs requesting to arrange submission of progress report to CPCB before stipulates time period given by Hon'ble NGT. Copy of said CPCB letter dated 11.09.2019 is annexed at **Annexure IV**.

As directed by Hon'ble Tribunal, CPCB has also placed report on State Level Action Plan for Compliance to Biomedical Waste Management Rules, 2016, on CPCB website https://cpcb.nic.in/NGTMC/BMW/CPCB%20Report_OA%20710_2017-converted.pdf for reference of States.

3. REVISED ACTION PLAN ON COMPLIANCE TO BIOMEDICAL WASTE MANAGEMENT RULES, 2016

In compliance to directions of Hon'ble NGT in its order dated 15.07.2019, State Governments have submitted revised action plans to CPCB, some of the revised action plans were received through SPCBs and PCCs. However, revised action was not received from the State of Assam.

Status of submission of revised action plans is give below;

S.No	Name of State	Action plan received from SPCB/PCCs	Action plan submitted by State Health Department
1	Andaman Nicobar	x	X
2	Andhra Pradesh	✓	x
3	Arunachal Pradesh	✓	✓
4	Assam	x	x
5	Bihar	✓	x
6	Chandigarh	✓	x
7	Chhattisgarh	✓	x
8	Daman &Diu and Dadra & Nagar Haveli	✓	✓
9	Delhi	✓	✓
10	Goa	✓	✓
11	Gujarat	✓	x
12	Haryana	x	✓
13	Himachal Pradesh	✓	x
14	Jharkhand	x	✓
15	J & K	✓	✓
16	Karnataka	✓	x
17	Kerala	✓	x
18	Lakshadweep	✓	✓
19	Madhya Pradesh	✓	x
20	Maharashtra	✓	x
21	Manipur	x	✓
22	Meghalaya	✓	x
23	Mizoram	✓	✓
24	Nagaland	✓	✓
25	Orissa	✓	✓
26	Puducherry	✓	x
27	Punjab	✓	✓
28	Rajasthan	✓	x
29	Sikkim	✓	✓
30	Tamil Nadu	✓	✓
31	Telengana	✓	x
32	Tripura	✓	✓
33	Uttarakhand	x	✓
34	Uttar Pradesh	✓	✓
35	West Bengal	✓	x

3.1 State wise revised action plan on compliance to BMW Rules, 2016:

CPCB has compiled revised action plans and also the progress made in compliance to provisions under BMW Rules, 2016. In order to have uniformity in assessing action plans, a general format prepared for monitoring status of implementing biomedical waste management rules in States and UTs. This format captures the action points

directed by Hon'ble Tribunal including action points attributing to key performance indicators. As per the set format, revised State level action plans has been compiled and progress report on compliance to BMW Rules 2016 is also given. Additional action points are also included where necessary. State-wise progress report on revised action plan along with recommendations are given below;

3.1.1 Andaman and Nicobar

PCC shall ensure authorisation is obtained by every HCF as required under BMWM Rules, 2016. State should expedite the process of setting up of CBWTF in Lakshadweep for treatment & disposal of biomedical waste in line with said Rules. PCC shall develop monitoring mechanism for verification of compliance by CBWTFs and HCFs. PCC should provide adequate infrastructure like laboratories to verify the efficacy of treatment equipment installed by CBWTFs or HCFs in their captive treatment facilities. Administration may monitor progress on action points given below:

Action Point	Particular	Status given by State & Recommendations of CPCB
1.	Complete inventory of HCFs generating biomedical waste.	The inventory has already been completed by the Andaman & Nicobar PCC however inventory will be revised.
2.	SPCB should ensure authorization to all non-bedded HCFs like clinics, laboratories, research institutes as well as veterinary hospitals etc. identified in inventory of HCFs within 3 months.	61 HCFs have been issued authorisation and remaining are under process The work of granting authorisation will be completed by December 2019
3 (i)	Ensure adequate number of Common Facilities and to cover all HCFs in the State. [Also to ensure adequate number of Common Biomedical Waste Treatment Facilities]	Currently no CBWTF. The sites for installation of 5 BMW incinerators have been identified for treatment of biomedical waste
ii)	Restriction of Deep Burial pits [Should be permitted only if necessary and to ensure that they are constructed as per standards given under BMWM Rules, 2016.]	Deep burial is in practice Recommendation: – Use of deep burial pits should be discouraged to the extent possible. It may be permitted only in case the HCF is far away from CBWTF and waste cannot be collected and treated within 48 hours.
4.	Constitution of State and District Advisory Committees	Complied
5.	Implement Barcode system in every HCF and CBWTFs	No CBWTF exist. Recommendation: May be implemented at later stage
6.	Monitoring of Healthcare Facilities other than hospitals/clinics - Veterinary Hospitals, Animal Houses, AYUSH Hospitals, blood banks, Pathological labs etc.	This point was not specified Recommendation: State shall evolve a mechanism through SPCB to monitor compliance of these HCFs to BMWM Rules, 2016.

Action Point	Particular	Status given by State & Recommendations of CPCB
7.	Ensure availability of adequate infrastructure with SPCBs/PCCs to monitor compliance.	Based on the performance audit report of CPCB, the ANPCC is in the process of engagement of technical manpower by December 2019 for effective monitoring. Recommendation: State shall ensure that SPCBs are equipped with adequate laboratory facilities to test efficacy of treatment equipment for disinfection, compliance to emission and discharge norms by HCFs.
8 (i)	Training and Capacity Building of officials of Health Department and SPCBs	This point is not specified in action plan Recommendation: Training programs should be conducted for officials of health department and SPCB
8 (ii)	To ensure training and Capacity Building of Healthcare workers in HCFs	This point is not specified in action plan Recommendation: Training programs should be conducted for healthcare workers.
9.	Installation of OCEMS by CBWTFs as a tool for self-monitoring and compliance verification by SPCBs/PCCs.	No CBWTF exist. Recommendation: May be implemented at later stage
10.	Submission of Annual Reports to CPCB	Complied
11.	To ensure compliance to standards by CBWTFs	No CBWTF exist. Recommendation: May be implemented at later stage
12.	To monitor compliance of HCFs [For on-site segregation, pre-treatment of infectious waste-yellow(h), separate storage space for BMW and treatment of wastewater]	Monitoring is being done Recommendation: A dedicated team may be developed for regular monitoring of HCFs to ensure compliance for a specific period.
13	District Magistrates to monitor compliance of BMW management as per District Environmental Plan	Recommendation: May include this action point A model template prepared by CPCB and uploaded at CPCB website as per O.A. No. 360 of 2019 may be adopted by DM's office

3.1.2 Andhra Pradesh

AP State has made progress on most the action points. Authorization of remaining non-bedded HCFs needs to be completed. It should be ensured that every HCF joins Barcode system. APPCB should develop monitoring mechanism for verification of compliance by veterinary hospitals, other HCFs and CBWTFs. State may monitor the progress of action points as given below;

Action Point	Particular	Progress report of the State & Recommendations of CPCB
1	Complete inventory of HCFs generating biomedical waste.	Inventory carried out.
2	SPCB should ensure authorization to all non-bedded HCFs like clinics, laboratories, research institutes as well as veterinary hospitals etc. identified in inventory of HCFs within 3 months.	The board issued one-time authorization to 807 non-bedded HCFs as on 30.09.2019. Recommendations: SPCBs shall provide details of HCFs identified and the number of HCFs further required to be authorized.
3(i)	Ensure adequate number of Common Facilities and to cover all HCFs in the State. [Also to ensure adequate number of Common Biomedical Waste Treatment Facilities]	Adequate. 12 CBWTs operating at present and one is under construction. Ensuring that atleast one CBWTF should be there for every district.
3(ii)	Restriction of Deep Burial pits	Not applicable [May be permitted only if necessary and to ensure that they are constructed as per standards given under BMW Rules, 2016.]
4	Constitution of State and District Advisory Committees	Complied. Meetings were held.
5	Implement Barcode system in every HCF and CBWTFs	APPCB has proposed to develop QR code system with server to have centrally controlled data transfer/generation of reports online and also a mobile based application. Bids called to supply the software and other related equipment will be placed before 31.10.2019. Recommendations: State shall follow-up with all CBWTFs and HCFs for effective implementation.
6	Monitoring of Healthcare Facilities other than hospitals/clinics - Veterinary Hospitals, Animal Houses, AYUSH Hospitals, blood banks, Pathological labs etc.	2 veterinary institutions has been granted authorization. Recommendation: State shall evolve a mechanism through SPCBs to monitor compliance of these HCFs to BMW Rules, 2016.
7	Ensure availability of adequate infrastructure with SPCBs/PCCs to monitor compliance.	APPCB has accredited laboratory for analysing the sample.
8(i)	Training and Capacity Building of officials of Health Department and SPCBs	Conducted 24 training programme in Govt. medical colleges, 13 district hospitals and to SPCB officials.
8(ii)	To ensure training and Capacity Building of Healthcare workers in HCFs	Conducting training programmes for health workers in HCFs.
9	Installation of OCEMS by CBWTFs as a tool for self-monitoring and compliance verification by SPCBs/PCCs.	Complied
10	Submission of Annual Reports to CPCB	Complied by APPCB
11	To ensure compliance to standards by CBWTFs	Inspecting CBWTFs twice in a year and issuing alerts based on exceedance of standards in OCEMS data.
12	To monitor compliance of HCFs [For on-site segregation, pre-treatment	Monitoring of HCFs are done by ROs and ZO and actions are initiated against the

Action Point	Particular	Progress report of the State & Recommendations of CPCB
	of infectious waste-yellow(h), separate storage space for BMW and treatment of wastewater]	defaulting HCFs.
13	District Magistrates to monitor compliance of BMW management as per District Environmental Plan	Recommendation: May include this action point A model template prepared by CPCB and uploaded at CPCB website as per O.A. No. 360 of 2019 may be adopted by DM's office

3.1.3 Arunachal Pradesh

Action points for compliance to BMW Management in Arunachal Pradesh State are under progress. State Administration/Arunachal Pradesh SPCB should expedite the process for setting up of CBWTF in Arunachal Pradesh. SPCB shall ensure that every HCF in the State obtains authorization under BMWM Rules, 2016. Deep burial practice should be restricted in the State since it is allowed only in rural or remote areas as per BMWM Rules, 2016. SPCB shall ensure implementation of barcode system once CBWTF becomes operational in the State. SPCB shall develop monitoring mechanism for verification of compliance by CBWTFs and HCFs and also shall provide adequate infrastructure like laboratories to verify the efficacy of treatment equipment installed by CBWTFs or HCFs in their captive treatment facilities. Imparting training to workers of healthcare facilities as well as for officials of SPCB should be ensured by SPCB. State may monitor the progress of action points as given below;

Action Point	Particular	Progress report of the State & Recommendations of CPCB
1.	Complete inventory of HCFs generating biomedical waste.	Inventory is completed
2.	SPCB should ensure authorization to all non-bedded HCFs like clinics, laboratories, research institutes as well as veterinary hospitals etc. identified in inventory of HCFs within 3 months.	Complied. Identified and authorization details provided
3 (i)	Ensure adequate number of Common Facilities and to cover all HCFs in the State. [Also to ensure adequate number of Common Biomedical Waste Treatment Facilities]	At present there is no CBWTF in the State. Setting up of new CBWTF is under process. Recommendation: SPCB should expedite the process for setting up of CBWTF.
ii)	Restriction of Deep Burial pits [Should be permitted only if necessary and to ensure that they are constructed as per standards given under BMWM Rules, 2016.]	Deep burial is practiced Recommendation: SPCB should restrict the practise of deep burial once CBWTF becomes operational.
4.	Constitution of State and District	Complied.

Action Point	Particular	Progress report of the State & Recommendations of CPCB
	Advisory Committees	Regular meetings are conducted
5.	Implement Barcode system in every HCF and CBWTFs	No CBWTF exist. Recommendation: May be implemented at later stage
6.	Monitoring of Healthcare Facilities other than hospitals/clinics - Veterinary Hospitals, Animal Houses, AYUSH Hospitals, blood banks, Pathological labs etc.	This point was not specified in action plan Recommendation: State shall evolve a mechanism through SPCB to ensure periodic monitoring to verify compliance of these HCFs to BMW Rules, 2016.
7.	Ensure availability of adequate infrastructure with SPCBs/PCCs to monitor compliance.	This point was not specified in action plan Recommendation: State shall ensure that SPCBs are equipped with adequate laboratory facilities to test efficacy of treatment equipment for disinfection, capacity to verify compliance to emission and discharge norms.
8 (i)	Training and Capacity Building of officials of Health Department and SPCBs	This point was not specified in action plan Recommendation: Training programs should be conducted for officials of health department and SPCB
8 (ii)	To ensure training and Capacity Building of Healthcare workers in HCFs	Training programmes are proposed to be conducted by SPCB for staff of HCF. Recommendation: Training programs should be conducted once in three months.
9.	Installation of OCEMS by CBWTFs as a tool for self-monitoring and compliance verification by SPCBs/PCCs.	No CBWTF exist. Recommendation: OCEMS shall be installed by CBWTF with its connectivity to CPCB & SPCB
10.	Submission of Annual Reports to CPCB	Complied
11.	To ensure compliance to standards by CBWTFs	No CBWTF exist. Recommendation: SPCB shall periodically verify the compliance of BMW Rules, 2016 once CBWTF becomes operational.
12.	To monitor compliance of HCFs [For on-site segregation, pre-treatment of infectious waste-yellow(h), separate storage space for BMW and treatment of wastewater]	Monitoring mechanism is not given by the SPCB Recommendation: Arunachal Pradesh SPCB shall provide details of monitoring mechanism followed for compliance verification by HCFs.
13.	District Magistrates to monitor compliance of BMW	Recommendation: May include this action point

Action Point	Particular	Progress report of the State & Recommendations of CPCB
	management as per District Environmental Plan	A model template prepared by CPCB and uploaded at CPCB website as per O.A. No. 360 of 2019 may be adopted by DM's office

3.1.4 Bihar

Action points for compliance to BMW Management in Bihar State are under progress. As reported by BSPCB, some HCFs are practicing deep burial for disposal of biomedical waste which is not allowed as per BMW Rules, 2016. Deep Burial should be restricted upto rural or remote areas and as per the standards given under BMW Rules, 2016. BSPCB shall ensure implementation of Barcode system by every HCF & CBWTF. SPCB shall develop monitoring mechanism for verification of compliance by CBWTFs and HCFs and also shall provide adequate infrastructure like laboratories to verify the efficacy of treatment equipment installed by CBWTFs or HCFs in their captive treatment facilities. Imparting training to workers of healthcare facilities as well as for officials of SPCB should be ensured by SPCB. State may act on following action points:

Action Point	Particular	Progress report of the State & Recommendations of CPCB
1.	Complete inventory of HCFs generating biomedical waste.	The inventory has already been completed by the Bihar SPCB however the same is under updation. Recommendation: BSPCB shall update the inventory.
2.	SPCB should ensure authorization to all non-bedded HCFs like clinics, laboratories, research institutes as well as veterinary hospitals etc. identified in inventory of HCFs within 3 months.	Authorization of non-bedded HCFs is under process. Recommendations: SPCBs shall ensure that every HCF is authorised under BMW Rules, 2016
3 (i)	Ensure adequate number of Common Facilities and to cover all HCFs in the State. [Also to ensure adequate number of Common Biomedical Waste Treatment Facilities]	At present, 4 CBWTFs is in operation and 2 more are under construction Recommendation: SPCB shall expedite the process for setting up of CBWTF in Bihar State.
ii)	Restriction of Deep Burial pits [Should be permitted only if necessary and to ensure that they are constructed as per standards given under BMW Rules, 2016.]	Deep burial is practised in the State. Recommendation: <ul style="list-style-type: none"> - Use of deep burial pits should be discouraged to the extent possible. - Deep burial pits should be discouraged. It may be permitted only in case the HCF is far away from CBWTF and waste cannot be collected and treated within 48 hours of generation. - Bihar SPCB shall ensure standard

Action Point	Particular	Progress report of the State & Recommendations of CPCB
		design of Deep Burial pits while permitting the same.
4.	Constitution of State and District Advisory Committees	Complied
5.	Implement Barcode system in every HCF and CBWTFs	Implementation of bar code is under process. Recommendation: State should ensure implementation of bar code by all HCFs and CBWTFs.
6.	Monitoring of Healthcare Facilities other than hospitals/clinics - Veterinary Hospitals, Animal Houses, AYUSH Hospitals, blood banks, Pathological labs etc.	This action point was not specified. Recommendation: State shall evolve a mechanism through SPCBs to monitor compliance of these HCFs to BMW Rules, 2016.
7.	Ensure availability of adequate infrastructure with SPCBs/PCCs to monitor compliance.	This action point was not specified. Recommendation: State shall ensure that SPCBs are equipped with adequate laboratory facilities to test efficacy of treatment equipment for disinfection, compliance to emission and discharge norms by CBWTFs and HCFs.
8 (i)	Training and Capacity Building of officials of Health Department and SPCBs	Training regarding biomedical waste management will be arranged at District level. Recommendation: Training programs should be given to all officials of HCFs
8 (ii)	To ensure training and Capacity Building of Healthcare workers in HCFs	As reported, training shall be arranged at District level. Recommendation: State Government / SPCB shall ensure impart of training to all healthcare workers.
9.	Installation of OCEMS by CBWTFs as a tool for self-monitoring and compliance verification by SPCBs/PCCs.	This action point was not specified. Recommendation: BSPCB shall ensure installation of OCEMS by CBWTFs and its continuity to transmission of data to central servers of SPCB and CPCB.
10.	Submission of Annual Reports to CPCB	Complied
11.	To ensure compliance to standards by CBWTFs	This action point was not specified. Recommendation: May include this action point A dedicated team shall be constituted by

Action Point	Particular	Progress report of the State & Recommendations of CPCB
		BSPCB for regular monitoring of CBWTF to ensure compliance to standards under BMWM Rules, 2016.
12.	To monitor compliance of HCFs [For on-site segregation, pre-treatment of infectious waste-yellow(h), separate storage space for BMW and treatment of wastewater]	Mechanism for monitoring not provided. Recommendation: A dedicated team may be developed for regular monitoring of HCFs to ensure compliance for a specific period.
13	District Magistrates to monitor compliance of BMW management as per District Environmental Plan	Recommendation: May include this action point A model template prepared by CPCB and uploaded at CPCB website as per O.A. No. 360 of 2019 may be adopted by DM's office

3.1.5 Chandigarh

Action points for compliance to BMW Management in Chandigarh is under progress. Chandigarh. PCC should complete and submit the inventory on number of biomedical waste generating Healthcare Facilities and biomedical waste generation, its collection, treatment and disposal as required under BMWM Rules, 2016. PCC shall ensure implementation of barcode system by every HCF. Chandigarh PCC shall develop monitoring mechanism for verification of compliance by CBWTFs and HCFs. Chandigarh PCC should provide adequate infrastructure like laboratories to verify the efficacy of treatment equipment installed by CBWTFs or HCFs in their captive treatment facilities. Also, OCEMS system should be installed by every CBWTF and HCF for their captive incinerators. Administration may monitor the progress of action points as given below;

Action Point	Particulars	Progress report of the State & Recommendations of CPCB
1	Complete inventory of HCFs generating biomedical waste.	Inventory details not submitted
2	SPCB should ensure authorization to all non-bedded HCFs like clinics, laboratories, research institutes as well as veterinary hospitals etc. identified in inventory of HCFs within 3 months.	Grant of authorisation is under process. Recommendation: Chandigarh PCC should expedite the process of granting authorisation to bedded & non-bedded HCFs
3(i)	Ensure adequate number of Common Facilities and to cover all HCFs in the State. [Also to ensure adequate number of Common Biomedical Waste Treatment Facilities]	1 CBWTF and 3 captive treatment facilities Recommendation: Chandigarh PCC should conduct the gap analysis on biomedical waste management w.r.t. biomedical waste generation and treatment capacity. CBWTF.

Action Point	Particulars	Progress report of the State & Recommendations of CPCB
3(ii)	Restriction of Deep Burial pits [Should be permitted only if necessary and to ensure that they are constructed as per standards given under BMW Rules, 2016.]	No deep burial
4	Constitution of State and District Advisory Committees	Complied
5	Implement Barcode system in every HCF and CBWTFs	Barcode system implemented. However, partially complied by HCFs. Recommendation: CPCC shall ensure implementation by every HCFs
6	Monitoring of Healthcare Facilities other than hospitals/clinics - Veterinary Hospitals, Animal Houses, AYUSH Hospitals, blood banks, Pathological labs etc.	This action point was not specified. Recommendation: PCC should develop monitoring mechanism for verification of compliance to BMW Rules, 2016 by Veterinary Hospitals, Animal Houses, AYUSH Hospitals, blood banks, Pathological labs etc.
7	Ensure availability of adequate infrastructure with SPCBs/PCCs to monitor compliance.	This action point was not specified. Recommendation: SPCB shall act on this action point Shall ensure that CECB is equipped with adequate laboratory facilities to test efficacy of treatment equipment for disinfection, compliance to emission and discharge norms by CBWTFs and HCFs.
8(i)	Training and Capacity Building of officials of Health Department and SPCBs	This action point was not specified. Recommendation: Training programmes should be conducted by Chandigarh PCC and Health Department for officials from PCC and Health Departments.
8(ii)	To ensure training and Capacity Building of Healthcare workers in HCFs	This action point was not specified. Recommendation: CPCC shall provide training to staff of HCFs.
9	Installation of OCEMS by CBWTFs as a tool for self-monitoring and compliance verification by SPCBs/PCCs.	This action point was not specified. Recommendation: OCEMS should be installed by CBWTF and its connectivity to CPCB & PCC.
10	Submission of Annual Reports to CPCB	Complied
11	To ensure compliance to standards by CBWTFs	Compliance is being monitored by CPCC.
12	To monitor compliance of HCFs [For on-site segregation, pre-	Compliance is being monitored by CPCC

Action Point	Particulars	Progress report of the State & Recommendations of CPCB
	treatment of infectious waste-yellow(h), separate storage space for BMW and treatment of wastewater]	Recommendation: CPCC shall provide details of compliance monitoring
13	District Magistrates to monitor compliance of BMW management as per District Environmental Plan	Recommendation: May include this action point A model template prepared by CPCB and uploaded at CPCB website as per O.A. No. 360 of 2019 may be adopted by DM's office

3.1.6 Chhattisgarh

Action points for compliance to BMW Management in Chhattisgarh State are under progress. SPCB shall complete inventory for Chhattisgarh State on number of biomedical waste Healthcare Facilities and quantum of biomedical waste generation its collection, treatment and disposal. Barcode system should be implemented in time bound manner by all CBWTFs and every HCF. Chhattisgarh SPCB shall develop monitoring mechanism for verification of compliance by CBWTFs and HCFs. Chhattisgarh SPCB should provide adequate infrastructure like laboratories to verify the efficacy of treatment equipment installed by CBWTFs or HCFs in their captive treatment facilities. State may monitor the progress of action points as given below;

Action Point	Particulars	Progress report of the State & Recommendations of CPCB
1	Complete inventory of HCFs generating biomedical waste.	Inventory is under progress. Recommendation: SPCB shall complete inventory in time bound manner.
2	SPCB should ensure authorization to all non-bedded HCFs like clinics, laboratories, research institutes as well as veterinary hospitals etc. identified in inventory of HCFs within 3 months.	Authorization has been issued to non-bedded hospitals. However, it may remain incomplete due to delay in inventory. Recommendations: Shall update the details of authorisation of Bedded and non-bedded HCF's.
3(i)	Ensure adequate number of Common Facilities and to cover all HCFs in the State. [Also to ensure adequate number of Common Biomedical Waste Treatment Facilities]	Presently there are 4 CBWTFs in the State. CECB has published request for proposal for setting up four new CBWTFs at Kondagoan, Ambikapur, Korba and Raigarh. Recommendation: State should stop allowing Dep burial by CBWTFs
3(ii)	Restriction of Deep Burial pits	Deep burial was allowed by CBWTFs

Action Point	Particulars	Progress report of the State & Recommendations of CPCB
	[Should be permitted only if necessary and to ensure that they are constructed as per standards given under BMWM Rules, 2016.]	Recommendation: State should stop allowing Dep burial by CBWTFs.
4	Constitution of State and District Advisory Committees	Complied
5	Implement Barcode system in every HCF and CBWTFs	Out of four CBWTFs in state, two has adopted bar code system. Recommendation: SPCB should ensure implementation of bar code system by all CBWTFs and HCFs.
6	Monitoring of Healthcare Facilities other than hospitals/clinics - Veterinary Hospitals, Animal Houses, AYUSH Hospitals, blood banks, Pathological labs etc.	This action point was not specified. Recommendation: SPCB shall act on this action point
7	Ensure availability of adequate infrastructure with SPCBs/PCCs to monitor compliance.	This action point was not specified. Recommendation: SPCB shall act on this action point Shall ensure that CECB is equipped with adequate laboratory facilities to test efficacy of treatment equipment for disinfection, compliance to emission and discharge norms by CBWTFs and HCFs.
8(i)	Training and Capacity Building of officials of Health Department and SPCBs	This action point was not specified. Recommendation: SPCB shall act on this action point
8(ii)	To ensure training and Capacity Building of Healthcare workers in HCFs	This action point was not specified. Recommendation: SPCB shall act on this action point
9	Installation of OCEMS by CBWTFs as a tool for self-monitoring and compliance verification by SPCBs/PCCs.	This action point was not specified. Recommendation: SPCB shall ensure CEMS installation by CBWTF
10	Submission of Annual Reports to CPCB	Complied
11	To ensure compliance to standards by CBWTFs	This action point was not specified. Recommendation: Verification of compliance shall be monitored by CECB quarterly.
12	To monitor compliance of HCFs [For on-site segregation, pre-treatment of infectious waste-yellow(h), separate storage space for BMW and treatment of wastewater]	This action point was not specified. CECB should have monitoring mechanism for verification of compliance by HCFs.
13	District Magistrates to monitor compliance of BMW management	Recommendation: May include this action point

Action Point	Particulars	Progress report of the State & Recommendations of CPCB
	as per District Environmental Plan	A model template prepared by CPCB and uploaded at CPCB website as per O.A. No. 360 of 2019 may be adopted by DM's office

3.1.7 Daman, Diu and Dadra Nagar Haveli (DD & DNH)

DD & DNH takes the services of CBMWTF located at Surat Gujarat for disposal of BMW generated. UT shall develop monitoring mechanism for verification of compliance by HCFs. DD & DNH PCC should provide adequate infrastructure like laboratories to verify the efficacy of treatment equipment installed by HCFs in their captive treatment facilities. State may monitor the progress of action points as given below;

Action Point	Particulars	Progress report of the State & Recommendations of CPCB
1	Complete inventory of HCFs generating biomedical waste.	Inventory has been done. No. Of HCF -140
2	SPCB should ensure authorization to all non-bedded HCFs like clinics, laboratories, research institutes as well as veterinary hospitals etc. identified in inventory of HCFs within 3 months.	129 out of 140 HCFs has valid authorization but bifurcation of bedded and non-bedded is not provided of PCC. Recommendations: Authorisation of all Bedded and non-bedded HCF's should be ensured. Inventory should be maintained accordingly.
3(i)	Ensure adequate number of Common Facilities and to cover all HCFs in the State. [Also to ensure adequate number of Common Biomedical Waste Treatment Facilities]	Not yet initiated. Waste is given to CBWTF located at Surat. CBWTF may not be necessary as long as the State of Gujarat permits the facility located at Surat to receive the waste. Observation: CBWTF may not be necessary as long as the State of Gujarat permits the facility located at Surat to receive the waste.
3(ii)	Restriction of Deep Burial pits [Should be permitted only if necessary and to ensure that they are constructed as per standards given under BMWM Rules, 2016.]	Not Applicable
4	Constitution of State and District Advisory Committees	Complied
5	Implement Barcode system in every HCF and CBWTFs	Complied Implemented bar code system through CBWTF at Surat
6	Monitoring of Healthcare Facilities other than hospitals/clinics - Veterinary Hospitals, Animal Houses, AYUSH	This action point was not specified. Recommendation:

Action Point	Particulars	Progress report of the State & Recommendations of CPCB
	Hospitals, blood banks, Pathological labs etc.	PCC shall act on this action point
7	Ensure availability of adequate infrastructure with SPCBs/PCCs to monitor compliance.	This action point was not specified. Recommendation: PCC shall act on this action point DD& DNH administration shall ensure that PCC is equipped with adequate laboratory facilities to test efficacy of treatment equipment for disinfection, compliance to emission and discharge norms by CBWTFs and HCFs.
8(i)	Training and Capacity Building of officials of Health Department and SPCBs	Workshop has been organized on centralised BMW disposal through environmentally sound practices. Recommendation: Training should be extended to PCC officials. Periodicity of trainings should be ensured.
8(ii)	To ensure training and Capacity Building of Healthcare workers in HCFs	Workshop has been organized on centralised BMW disposal through environmentally sound practices. Training has been organised for healthcare workers. Recommendation: Periodicity of trainings should be ensured.
9	Installation of OCEMS by CBWTFs as a tool for self-monitoring and compliance verification by SPCBs/PCCs.	Not Applicable at present
10	Submission of Annual Reports to CPCB	Complied
11	To ensure compliance to standards by CBWTFs	Not applicable Recommendation: May be implemented at later stage
12	To monitor compliance of HCFs [For on-site segregation, pre-treatment of infectious waste-yellow(h), separate storage space for BMW and treatment of wastewater]	Regularly monitor of all the HCFs has been done once in every three months
13	District Magistrates to monitor compliance of BMW management as per District Environmental Plan	Recommendation: May include this action point A model template prepared by CPCB and uploaded at CPCB website as per O.A. No. 360 of 2019 may be adopted by DM's office

3.1.8 Delhi

DPCC should develop monitoring mechanism for verification of compliance by HCFs and CBWTFs and also shall provide adequate infrastructure like laboratories to verify the

efficacy of treatment equipment installed by CBWTFs or HCFs in their captive treatment facilities.

Action Point	Particular	Progress report of the State & Recommendations of CPCB
1.	Complete inventory of HCFs generating biomedical waste.	Inventory is completed
2.	SPCB should ensure authorization to all non-bedded HCFs like clinics, laboratories, research institutes as well as veterinary hospitals etc. identified in inventory of HCFs within 3 months.	Grant of authorisation under progress. Recommendation: DPCC should expedite the process for grant of authorisation.
3 (i)	Ensure adequate number of Common Facilities and to cover all HCFs in the State. [Also to ensure adequate number of Common Biomedical Waste Treatment Facilities]	Currently 02 CBWTFs in the Delhi, which are reported as adequate for Delhi to treat and dispose the biomedical waste.
ii)	Restriction of Deep Burial pits [Should be permitted only if necessary and to ensure that they are constructed as per standards given under BMWM Rules, 2016.]	Deep burial is not practiced in Delhi
4.	Constitution of State and District Advisory Committees	Complied & meetings are being held.
5.	Implement Barcode system in every HCF and CBWTFs	Bar code system has already been established. However, every HCF has not adopted barcode system. Recommendation: DPCC shall ensure Bar code system is adopted by every HCF
6.	Monitoring of Healthcare Facilities other than hospitals/clinics - Veterinary Hospitals, Animal Houses, AYUSH Hospitals, blood banks, Pathological labs etc.	Grant of authorization to Veterinary hospitals is under progress. However, monitoring for verification of compliance to BMWM Rules, 2016 need to be conducted. Recommendation: DPCC shall develop monitoring mechanism for verification of compliance to BMWM Rules, 2016 by Veterinary hospitals/animal houses etc.
7.	Ensure availability of adequate infrastructure with SPCBs/PCCs to monitor compliance.	This point was not included in action plan Recommendation: State shall ensure that SPCBs are equipped with adequate laboratory facilities to test efficacy of treatment equipment for disinfection, compliance to emission and discharge norms by CBWTFs and HCFs.
8 (i)	Training and Capacity Building of	Training has been provided to officials of

Action Point	Particular	Progress report of the State & Recommendations of CPCB
	officials of Health Department and SPCBs	Health Department and PCC.
8 (ii)	To ensure training and Capacity Building of Healthcare workers in HCFs	Training has been provided to healthcare workers
9.	Installation of OCEMS by CBWTFs as a tool for self-monitoring and compliance verification by SPCBs/PCCs.	Complied
10.	Submission of Annual Reports to CPCB	Complied
11.	To ensure compliance to standards by CBWTFs	Monitoring of CBWTF is done by DPCC at regular interval. Also, 3 rd party audits are being carried out by DPCC.
12.	To monitor compliance of HCFs [For on-site segregation, pre-treatment of infectious waste-yellow(h), separate storage space for BMW and treatment of wastewater]	This action point was not included. Recommendation: Monitoring mechanism needs to be developed by DPCC / Health Department.
13	District Magistrates to monitor compliance of BMW management as per District Environmental Plan	Recommendation: May include this action point A model template prepared by CPCB and uploaded at CPCB website as per O.A. No. 360 of 2019 may be adopted by DM's office

3.1.9 Goa

Action points for compliance to BMW Management in Goa State are under progress. Goa SPCB and State Health Department should expedite the process of setting up of CBWTF in Goa State so that biomedical waste shall treat and dispose as per provisions under BMWM Rules, 2016. Practice of deep burial by HCFs for disposal of biomedical waste should be restricted. Once CBWTF shall be in operation, bar code system should be implemented as per CPCB guidelines. Goa SPCB shall develop monitoring mechanism for verification of compliance by CBWTFs and HCFs. Goa SPCB should provide adequate infrastructure like laboratories to verify the efficacy of treatment equipment installed by CBWTFs or HCFs in their captive treatment facilities. State may monitor the progress of action points as given below;

Action Point	Particulars	Progress report of the State & Recommendations of CPCB
1	Complete inventory of HCFs generating biomedical waste.	Goa SPCB is updating inventory of HCFs and further inventory of all HCFs operating in state of Goa is carried out by Goa waste management corporation.
2	SPCB should ensure authorization to all non-bedded HCFs like clinics,	Grant of authorisation is under process.

Action Point	Particulars	Progress report of the State & Recommendations of CPCB
	laboratories, research institutes as well as veterinary hospitals etc. identified in inventory of HCFs within 3 months.	Recommendation: State should expedite the process of authorization based on identified HCF under inventory.
3(i)	Ensure adequate number of Common Facilities and to cover all HCFs in the State. [Also to ensure adequate number of Common Biomedical Waste Treatment Facilities]	State of Goa has proposed a CBWTF at Kundaim Industrial Estate through Goa Waste Management Corporation, tender has been floated for the same. Recommendation: Goa SPCB should expedite the process for setting up of CBWTF in Goa State.
3(ii)	Restriction of Deep Burial pits [Should be permitted only if necessary and to ensure that they are constructed as per standards given under BMWM Rules, 2016.]	Practiced at present Recommendation: State shall not permit deep burial as soon as the CBWTF comes into operation.
4	Constitution of State and District Advisory Committees	Complied
5	Implement Barcode system in every HCF and CBWTFs	No CBWTF exists. Recommendation: This may be implemented along with commissioning of new CBWTF.
6	Monitoring of Healthcare Facilities other than hospitals/clinics - Veterinary Hospitals, Animal Houses, AYUSH Hospitals, blood banks, Pathological labs etc.	This action point was not specified. Recommendation: SPCB shall act on this action point
7	Ensure availability of adequate infrastructure with SPCBs/PCCs to monitor compliance.	This action point was not specified. Recommendation: SPCB shall act on this action point Shall ensure that CECB is equipped with adequate laboratory facilities to test efficacy of treatment equipment for disinfection, compliance to emission and discharge norms by CBWTFs and HCFs.
8(i)	Training and Capacity Building of officials of Health Department and SPCBs	This action point was not specified. Recommendation: SPCB shall act on this action point
8(ii)	To ensure training and Capacity Building of Healthcare workers in HCFs	This action point was not specified. Recommendation: SPCB shall act on this action point
9	Installation of OCEMS by CBWTFs as a tool for self-monitoring and compliance verification by SPCBs/PCCs.	No CBWTF exists at present Recommendation: The new CBWTF shall come up with OCEMS with connectivity to SPCB and CPCB.

Action Point	Particulars	Progress report of the State & Recommendations of CPCB
10	Submission of Annual Reports to CPCB	Complied
11	To ensure compliance to standards by CBWTFs	This action point was not specified. Recommendation: SPCB shall act on this action point
12	To monitor compliance of HCFs [For on-site segregation, pre-treatment of infectious waste-yellow(h), separate storage space for BMW and treatment of wastewater]	This action point was not specified. Recommendation: SPCB shall act on this action point
13	District Magistrates to monitor compliance of BMW management as per District Environmental Plan	Recommendation: May include this action point A model template prepared by CPCB and uploaded at CPCB website as per O.A. No. 360 of 2019 may be adopted by DM's office

3.1.10 Gujarat

Action points for compliance to BMW Management in Gujarat State are under progress. Inventory on number of biomedical waste generating HCF, quantum of biomedical waste generation, its collection, treatment & disposal may be completed by Karnataka SPCB in a time bound manner. Further, based on inventory SPCB shall ensure authorisation to identified HCFs also. GSPCB shall ensure implementation of Barcode system by every HCF and CBWTF in a time bound manner. SPCB shall develop monitoring mechanism for verification of compliance by CBWTFs and also shall provide adequate infrastructure like laboratories to verify the efficacy of treatment equipment installed by CBWTFs or HCFs in their captive treatment facilities. State may monitor progress on action points given below:

Action Point	Particular	Progress report of the State & Recommendations of CPCB
1.	Complete inventory of HCFs generating biomedical waste.	Inventory is under process Recommendations: SPCB shall provide inventory of bedded & non-bedded HCFs.
2.	SPCB should ensure authorization to all non-bedded HCFs like clinics, laboratories, research institutes as well as veterinary hospitals etc. identified in inventory of HCFs within 3 months.	Grant of authorisation is under process Recommendations: SPCB shall expedite the process for grant of authorisation
3 (i)	Ensure adequate number of Common Facilities and to cover all HCFs in the State. [Also to ensure adequate number of Common Biomedical Waste Treatment	Currently 19 nos. Of CBWTFs are in operational. Recommendations: The study shall assess adequacy of exiting

Action Point	Particular	Progress report of the State & Recommendations of CPCB
	Facilities]	CBWTFs to treat entire waste generated from State including expected increases in generation of BMW over a period of 10 years and also to cover all HCFs.
ii)	Restriction of Deep Burial pits [Should be permitted only if necessary and to ensure that they are constructed as per standards given under BMWM Rules, 2016.]	Deep burial is not practised in Gujarat State
4.	Constitution of State and District Advisory Committees	Complied
5.	Implement Barcode system in every HCF and CBWTFs	Implementation of Barcode system is under process Recommendation: Bar code shall be implemented in every HCF and CBWTFs
6.	Monitoring of Healthcare Facilities other than hospitals/clinics - Veterinary Hospitals, Animal Houses, AYUSH Hospitals, blood banks, Pathological labs etc.	This action point was not specified. Recommendation: State shall evolve a mechanism through SPCBs to monitor compliance of these HCFs to BMWM Rules, 2016.
7.	Ensure availability of adequate infrastructure with SPCBs/PCCs to monitor compliance.	This action point was not specified. Recommendation: State shall ensure that SPCBs are equipped with adequate laboratory facilities to test efficacy of treatment equipment for disinfection, compliance to emission and discharge norms by CBWTFs and HCFs.
8 (i)	Training and Capacity Building of officials of Health Department and SPCBs	This action point was not specified Recommendation: State may include this action point
8 (ii)	To ensure training and Capacity Building of Healthcare workers in HCFs	This action point was not specified Recommendation: State may include this action point
9.	Installation of OCEMS by CBWTFs as a tool for self-monitoring and compliance verification by SPCBs/PCCs.	This action point was not specified Recommendation: Gujarat SPCB shall ensure continuous transmission of OCEMS data to SPCB and CPCB.
10.	Submission of Annual Reports to CPCB	Complied
11.	To ensure compliance to	GSPCB regularly monitor compliance by

Action Point	Particular	Progress report of the State & Recommendations of CPCB
	standards by CBWTFs	CBWTFs
12.	To monitor compliance of HCFs [For on-site segregation, pre-treatment of infectious waste-yellow(h), separate storage space for BMW and treatment of wastewater]	GSPCB has developed monitoring mechanism through online data management system for the BMW and regularly monitor the HCFs through 27 regional offices of the Board.
13	District Magistrates to monitor compliance of BMW management as per District Environmental Plan	Recommendation: May include this action point A model template prepared by CPCB and uploaded at CPCB website as per O.A. No. 360 of 2019 may be adopted by DM's office

3.1.11 Haryana

Action points for compliance to BMW Management in Haryana State are under progress. Details of complete inventory is not submitted by Haryana State. The information provided is not comprehensive. SPCB should ensure authorization to every HCFs. HSPCB shall ensure implementation of barcode system by CBWTFs and every HCFs in time bound manner. Haryana SPCB shall develop monitoring mechanism for verification of compliance by CBWTFs and HCFs. HSPCB should also provide adequate infrastructure like laboratories to verify the efficacy of treatment equipment installed by CBWTFs or HCFs in their captive treatment facilities. State may monitor the progress of action points as given below;

Action Point	Particulars	Progress report of the State & Recommendations of CPCB
1	Complete inventory of HCFs generating biomedical waste.	Inventory details not submitted
2	SPCB should ensure authorization to all non-bedded HCFs like clinics, laboratories, research institutes as well as veterinary hospitals etc. identified in inventory of HCFs within 3 months.	All the Govt. HCFs have been authorized by HSPCB and report regarding the same has been submitted to HSPCB. Details on Private HCFs is not provided. Recommendations: Authorization details should be submitted to CPCB.
3(i)	Ensure adequate number of Common Facilities and to cover all HCFs in the State. [Also to ensure adequate number of Common Biomedical Waste Treatment Facilities]	There are 11 CBWTFs in State. Recommendation: State may conduct the gap analysis on biomedical waste management to check the adequacy and sustainable operation of CBWTFs.
3(ii)	Restriction of Deep Burial pits [Should be permitted only if necessary and to ensure that they are constructed as per standards given	Not Applicable

Action Point	Particulars	Progress report of the State & Recommendations of CPCB
	under BMWM Rules, 2016.]	
4	Constitution of State and District Advisory Committees	Advisory Committee and district monitoring Committees are already constituted for Haryana State
5	Implement Barcode system in every HCF and CBWTFs	Implementation of Barcode system is under process. Recommendation: HSPCB shall ensure participation all CBWTFs and HCFs in barcoding
6	Monitoring of Healthcare Facilities other than hospitals/clinics - Veterinary Hospitals, Animal Houses, AYUSH Hospitals, blood banks, Pathological labs etc.	This action point was not specified. Recommendation: HSPCB shall act on this action point
7	Ensure availability of adequate infrastructure with SPCBs/PCCs to monitor compliance.	This action point was not specified. Recommendation: May include this action point. State shall ensure that SPCBs are equipped with adequate laboratory facilities to test efficacy of treatment equipment for disinfection, compliance to emission and discharge norms by CBWTFs and HCFs.
8(i)	Training and Capacity Building of officials of Health Department and SPCBs	This action point was not specified. Recommendation: HSPCB shall act on this action point
8(ii)	To ensure training and Capacity Building of Healthcare workers in HCFs	This action point was not included. Recommendation: HSPCB shall act on this action point
9	Installation of OCEMS by CBWTFs as a tool for self-monitoring and compliance verification by SPCBs/PCCs.	No information provided. This action point was also not specified. Recommendation: HSPCB shall ensure CEMS installation by all CBWTF
10	Submission of Annual Reports to CPCB	Complied
11	To ensure compliance to standards by CBWTFs	This action point was not included. Recommendation: HSPCB shall act on this action point
12	To monitor compliance of HCFs [For on-site segregation, pre-treatment of infectious waste-yellow(h), separate storage space for BMW and treatment of wastewater]	This action point was not included. Recommendation: HSPCB shall act on this action point
13	District Magistrates to monitor compliance of BMW management as per District Environmental Plan	Recommendation: May include this action point A model template prepared by CPCB and uploaded at CPCB website as per O.A. No. 360 of 2019 may be adopted by DM's office

3.1.12 Himachal Pradesh

Action points for compliance to BMW Management in Himachal Pradesh State are under progress. SPCB should conduct the gap analysis on biomedical waste management w.r.t. quantum of biomedical waste generation and treatment facilities in the Himachal Pradesh State. As reported by SPCB, deep burial is being practicing by HCFs for disposal of biomedical waste, it is recommended that the same should be restricted upto rural or remote areas with prior authorisation under BMWM Rules, 2016. SPCB shall ensure implementation of barcode system by every CBWTF and HCF in the State. State Government shall constitute State Level Advisory Committee for monitoring of compliance to BMWM Rules, 2016. SPCB shall develop monitoring mechanism for verification of compliance by CBWTFs and HCFs and also shall provide adequate infrastructure like laboratories to verify the efficacy of treatment equipment installed by CBWTFs or HCFs in their captive treatment facilities. Imparting training to workers of healthcare facilities as well as for officials of SPCB should be ensured by SPCB. State may act on following action points:

Action Point	Particular	Progress report of the State & Recommendations of CPCB
1.	Complete inventory of HCFs generating biomedical waste.	Inventory is completed
2.	SPCB should ensure authorization to all non-bedded HCFs like clinics, laboratories, research institutes as well as veterinary hospitals etc. identified in inventory of HCFs within 3 months.	Grant of Authorization is under progress
3 (i)	Ensure adequate number of Common Facilities and to cover all HCFs in the State. [Also to ensure adequate number of Common Biomedical Waste Treatment Facilities]	Currently, 03 CBWTF in State Recommendation: SPCB shall conduct the gap analysis for biomedical waste management w.r.t. quantum of biomedical waste and treatment capacity.
ii)	Restriction of Deep Burial pits [Should be permitted only if necessary and to ensure that they are constructed as per standards given under BMWM Rules, 2016.]	2,301 deep burial pits Recommendation: – Use of deep burial pits should be discouraged to the extent possible. It may be permitted only in case the HCF is far away from CBWTF and waste cannot be collected and treated within 48 hours of generation. – Additional CBWTFs shall establish by the HPSPCB for proper treatment & disposal of BMW.
4.	Constitution of State and District Advisory Committees	Complied & meetings were held. Recommendation:

Action Point	Particular	Progress report of the State & Recommendations of CPCB
		State shall ensure regular follow-up actions.
5.	Implement Barcode system in every HCF and CBWTFs	Implementation of barcode system is under process Recommendation: SPCB should expedite the process for implementation of Bar code system by every HCF and CBWTF
6.	Monitoring of Healthcare Facilities other than hospitals/clinics - Veterinary Hospitals, Animal Houses, AYUSH Hospitals, blood banks, Pathological labs etc.	This action point was not specified Recommendation: State shall evolve a mechanism through SPCBs to monitor compliance of these HCFs to BMWM Rules, 2016.
7.	Ensure availability of adequate infrastructure with SPCBs/PCCs to monitor compliance.	This action point was not specified Recommendation: State shall ensure that SPCBs are equipped with adequate laboratory facilities to test efficacy of treatment equipment for disinfection, compliance to emission and discharge norms by CBWTFs and HCFs.
8 (i)	Training and Capacity Building of officials of Health Department and SPCBs	This action point was not specified Recommendation: Training programs should be provided to Health Department and SPCBs.
8 (ii)	To ensure training and Capacity Building of Healthcare workers in HCFs	This action point was not specified Recommendation: Training programs should be provided to healthcare workers of HCFs
9.	Installation of OCEMS by CBWTFs as a tool for self-monitoring and compliance verification by SPCBs/PCCs.	This action point was not specified Recommendation: HPPCB shall ensure installation of OCEMS by CBWTF and its continuity to transmission of data to central servers of SPCB and CPCB.
10.	Submission of Annual Reports to CPCB	Complied
11.	To ensure compliance to standards by CBWTFs	The action point was not specified
12	To monitor compliance of HCFs [For on-site segregation, pre-treatment of infectious waste-yellow(h), separate storage space for BMW and treatment of wastewater]	Monitoring has been done and status of treatment of wastewater by HCFs of more than 100 beds has been provided. Recommendation: A dedicated team may be developed for regular monitoring of HCFs to ensure

Action Point	Particular	Progress report of the State & Recommendations of CPCB
		compliance for a specific period.
13	District Magistrates to monitor compliance of BMW management as per District Environmental Plan	Recommendation: May include this action point A model template prepared by CPCB and uploaded at CPCB website as per O.A. No. 360 of 2019 may be adopted by DM's office

3.1.13 Jammu & Kashmir

State/UTs needs to improve further on progress made on action plan. J&K SPCB shall ensure that every HCF is authorized under BMWM Rules, 2016. Requirement of additional CBWTF needs to be reviewed by J&K SPCB by conducting gap analysis of biomedical waste management in the State. J&K SPCB shall develop monitoring mechanism for Healthcare Facilities as well as for CBWTFs to verify the compliance status of BMWM Rules, 2016. State shall ensure that SPCBs are equipped with adequate laboratory facilities to test efficacy of treatment equipment for disinfection, compliance to emission and discharge norms by CBWTFs and HCFs. Shall ensure Sensitization training programmes for workers involved in handling of biomedical waste in Healthcare Facilities. SPCB/UT shall also review the installation of OCEMS by CBWTFs or HCFs for captive treatment facilities. State may monitor the progress of action points as given below;

Action Point	Particulars	Progress report of the State & Recommendations of CPCB
1	Complete inventory of HCFs generating biomedical waste.	Inventory completed.
2	SPCB should ensure authorization to all non-bedded HCFs like clinics, laboratories, research institutes as well as veterinary hospitals etc. identified in inventory of HCFs within 3 months.	No information provided. Recommendations: May include this action point. SPCBs should identify and provide details of non-bedded HCFs identified and the number authorised/non-authorized HCFs.
3(i)	Ensure adequate number of Common Facilities and to cover all HCFs in the State.	Not initiated. Recommendation: State shall carry out gap analysis of BMW generation and available common facilities for management of BMW in the State.
3(ii)	Restriction of Deep Burial pits [Should be permitted only if necessary and to ensure that they are constructed as per standards given under BMWM Rules, 2016.]	In case any deep burial is necessary, SPCB shall permit only in case the HCF is far away from CBWTF and waste cannot be collected and treated within 48 hours of generation.
4	Constitution of State and District Advisory Committees	Complied. Recommendation: State shall ensure regular meetings and follow-up actions.

Action Point	Particulars	Progress report of the State & Recommendations of CPCB
5	Implement Barcode system in every HCF and CBWTFs	SPCB has allotted Bar code to all HCFs. Implementation is not yet complete. Recommendations: State shall follow-up with all HCF for effective implementation.
6	Monitoring of Healthcare Facilities other than hospitals/clinics - Veterinary Hospitals, Animal Houses, AYUSH Hospitals, blood banks, Pathological labs etc.	This action point not specified in revised action plan. Recommendation: Shall include this action point State shall evolve a mechanism through SPCBs to monitor compliance of these HCFs to BMW Rules, 2016.
7	Ensure availability of adequate infrastructure with SPCBs/PCCs to monitor compliance.	This action point not specified in revised action plan. Recommendation: Shall include this action point State shall ensure that SPCBs are equipped with adequate laboratory facilities to test efficacy of treatment equipment for disinfection, compliance to emission and discharge norms by CBWTFs and HCFs.
8(i)	Training and Capacity Building of officials of Health Department and SPCBs	Training has been conducted on regular basis to health department. Recommendation: Training programs should be given to health department and officials of UPPCB.
8(ii)	To ensure training and Capacity Building of Healthcare workers in HCFs	Training has been conducted on regular basis to healthcare works. Recommendation: Sensitization training programs to be extended to all healthcare facilities in Private and public sector.
9	Installation of OCEMS by CBWTFs as a tool for self-monitoring and compliance verification by SPCBs/PCCs.	This action point was not specified Recommendation: SPCB shall ensure that all CBWTFs have installed CEMS and data is transmitted to central servers of SPCB and CPCB.
10	Submission of Annual Reports to CPCB	Complied
11	To ensure compliance to standards by CBWTFs	This action point was not specified in revised plan. Recommendation: SPCB shall act on this action point
12	To monitor compliance of HCFs [For on-site segregation, pre-treatment of infectious waste-yellow(h), separate storage space for BMW and treatment of wastewater]	This action point was not specified in revised plan. Recommendation: SPCB shall act on this action point
13	District Magistrates to monitor compliance of BMW management as per District Environmental Plan	Recommendation: May include this action point A model template prepared by CPCB and

Action Point	Particulars	Progress report of the State & Recommendations of CPCB
		uploaded at CPCB website as per O.A. No. 360 of 2019 may be adopted by DM's office

3.1.14 Jharkhand

Action points for compliance to BMW Management in Jharkhand State are under progress. Inventory on number of biomedical waste generating HCF, quantum of biomedical waste generation, its collection, treatment & disposal may be completed by Karnataka SPCB in a time bound manner. Further, based on inventory SPCB shall ensure authorisation to identified HCFs also. Practice for deep burial of biomedical waste should be restricted only upto rural or remote areas in compliance with standard given under BMWM Rules, 2106. Jharkhand SPCB shall ensure Barcode system be implemented by every CBWTF and HCF. SPCB shall develop monitoring mechanism for verification of compliance by HCFs & CBWTFs and also shall provide adequate infrastructure like laboratories to verify the efficacy of treatment equipment installed by CBWTFs or HCFs in their captive treatment facilities. State may monitor progress on action points given below:

Action Point	Particular	Progress report of the State & Recommendations of CPCB
1.	Complete inventory of HCFs generating biomedical waste.	Inventory completed
2.	SPCB should ensure authorization to all non-bedded HCFs like clinics, laboratories, research institutes as well as veterinary hospitals etc. identified in inventory of HCFs within 3 months.	Detail of Authorization of non-bedded HCFs is not provided. Recommendations: SPCB shall ensure that every HCF is authorised under BMWM Rules, 2016.
3 (i)	Ensure adequate number of Common Facilities and to cover all HCFs in the State. [Also to ensure adequate number of Common Biomedical Waste Treatment Facilities]	Setting up of new CBWTFs is under process. Recommendation: JSPCB shall expedite the process for setting up CBWTF
ii)	Restriction of Deep Burial pits [Should be permitted only if necessary and to ensure that they are constructed as per standards given under BMWM Rules, 2016.]	Deep burial is practised Recommendation: <ul style="list-style-type: none"> – Use of deep burial pits should be discouraged to the extent possible. – It may be permitted only in case the HCF is far away from CBWTF and waste cannot be collected and treated within 48 hours – Uttarakhand SPCB shall ensure standard design of Deep Burial pits while permitting the same.

Action Point	Particular	Progress report of the State & Recommendations of CPCB
4.	Constitution of State and District Advisory Committees	Complied & meetings were held.
5.	Implement Barcode system in every HCF and CBWTFs	Barcode system is not implemented Recommendation: Bar code shall be implemented in every HCF and CBWTFs
6.	Monitoring of Healthcare Facilities other than hospitals/clinics - Veterinary Hospitals, Animal Houses, AYUSH Hospitals, blood banks, Pathological labs etc.	This action point was not specified. Recommendation: State shall evolve a mechanism through SPCBs to monitor compliance of these HCFs to BMW Rules, 2016.
7.	Ensure availability of adequate infrastructure with SPCBs/PCCs to monitor compliance.	This action point was not specified. Recommendation: State shall ensure that SPCBs are equipped with adequate laboratory facilities to test efficacy of treatment equipment for disinfection, compliance to emission and discharge norms by CBWTFs and HCFs.
8 (i)	Training and Capacity Building of officials of Health Department and SPCBs	Trainings are being conducted.
8 (ii)	To ensure training and Capacity Building of Healthcare workers in HCFs	Trainings are being conducted.
9.	Installation of OCEMS by CBWTFs as a tool for self-monitoring and compliance verification by SPCBs/PCCs.	This action point was not specified. Recommendation: JSPCB shall ensure installation of OCEMS and continuous transmission of data to central servers of SPCB and CPCB.
10.	Submission of Annual Reports to CPCB	Complied
11.	To ensure compliance to standards by CBWTFs	This action point is not specified in action plan. Recommendation: A dedicated team shall be constituted by KSPCB for regular monitoring of CBWTF to ensure compliance to standards under BMW Rules, 2016.
12.	To monitor compliance of HCFs [For on-site segregation, pre-treatment of infectious waste-yellow(h), separate storage space for BMW and treatment of wastewater]	Mechanism for monitoring is not provided. Recommendation: A dedicated team may be developed for regular monitoring of HCFs to ensure compliance for a specific period.
13	District Magistrates to monitor	Recommendation:

Action Point	Particular	Progress report of the State & Recommendations of CPCB
	compliance of BMW management as per District Environmental Plan	May include this action point A model template prepared by CPCB and uploaded at CPCB website as per O.A. No. 360 of 2019 may be adopted by DM's office

3.1.15 Karnataka

Action points for compliance to BMW Management in Karnataka State are under progress. Inventory on number of biomedical waste generating HCF, quantum of biomedical waste generation, its collection, treatment & disposal may be completed by Karnataka SPCB in a time bound manner. Further, based on inventory SPCB shall ensure authorisation to identified HCFs also. SPCB may conduct gap analysis on biomedical waste management in Karnataka State w.r.t. biomedical waste generation and treatment capacity. Deep burial being practiced by Veterinary Hospitals should be restricted immediately as the same is allowed only in remote or rural areas and SPCB should direct Veterinary hospitals also to become member of CBWTF for treatment & disposal of biomedical waste in line with BMWM Rules, 2016. KPCB shall ensure implementation of Barcode system by every HCF and CBWTF in a time bound manner. SPCB shall develop monitoring mechanism for verification of compliance by CBWTFs and HCFs and also shall provide adequate infrastructure like laboratories to verify the efficacy of treatment equipment installed by CBWTFs or HCFs in their captive treatment facilities. Imparting training to workers of healthcare facilities as well as for officials of SPCB should be ensured by SPCB. State may act on following action points:

Action Point	Particular	Progress report of the State & Recommendations of CPCB
1.	Complete inventory of HCFs generating biomedical waste.	Inventory completed. Recommendations: KSPCB should complete inventory of bedded & non-bedded HCFs.
2.	SPCB should ensure authorization to all non-bedded HCFs like clinics, laboratories, research institutes as well as veterinary hospitals etc. identified in inventory of HCFs within 3 months.	Grant of authorisation in under process. Recommendations: KSPCB shall expedite the process of authorisation to every HCF.
3 (i)	Ensure adequate number of Common Facilities and to cover all HCFs in the State. [Also to ensure adequate number of Common Biomedical Waste Treatment Facilities]	This point is not specified in action plan Recommendation: KSPCB shall ensure adequate no. of CBWTFs for the State.
ii)	Restriction of Deep Burial pits [Should be permitted only if necessary and to ensure that they are constructed as per	Deep burial is used by Veterinary Recommendation: – Use of deep burial pits should be

Action Point	Particular	Progress report of the State & Recommendations of CPCB
	standards given under BMWWM Rules, 2016.]	discouraged to the extent possible. – Deep burial pits should be discouraged. It may be permitted only in case the HCF is far away from CBWTF and waste cannot be collected and treated within 48 hours of generation.
4.	Constitution of State and District Advisory Committees	Complied Recommendation: State shall ensure regular meetings and follow-up actions.
5.	Implement Barcode system in every HCF and CBWTFs	Implementation of bar code system is under process Recommendation: Bar code shall be implemented in every HCF and CBWTFs
6.	Monitoring of Healthcare Facilities other than hospitals/clinics - Veterinary Hospitals, Animal Houses, AYUSH Hospitals, blood banks, Pathological labs etc.	This point is not specified in action plan Recommendation: State shall evolve a mechanism through SPCBs to monitor compliance of these HCFs to BMWWM Rules, 2016.
7.	Ensure availability of adequate infrastructure with SPCBs/PCCs to monitor compliance.	This point is not specified in action plan Recommendation: State shall ensure that SPCBs are equipped with adequate laboratory facilities to test efficacy of treatment equipment for disinfection, compliance to emission and discharge norms by CBWTFs and HCFs.
8 (i)	Training and Capacity Building of officials of Health Department and SPCBs	All the Principals of District Training Centres have been trained. Recommendation: Training programs to be extended to concerned officials of Karnataka SPCB
8 (ii)	To ensure training and Capacity Building of Healthcare workers in HCFs	Trainings have been imparting to Healthcare workers. Complied
9.	Installation of OCEMS by CBWTFs as a tool for self-monitoring and compliance verification by SPCBs/PCCs.	This point is not specified in action plan Recommendation: KSPCB shall ensure installation of OCEMS by CBWTFs and its connectivity to transmission of data to central servers of SPCB and CPCB.
10.	Submission of Annual Reports to	Complied

Action Point	Particular	Progress report of the State & Recommendations of CPCB
	CPCB	
11.	To ensure compliance to standards by CBWTFs	Action is being taken by KSPCB Recommendation: Action may be taken against defaulting facilities.
12.	To monitor compliance of HCFs [For on-site segregation, pre-treatment of infectious waste-yellow(h), separate storage space for BMW and treatment of wastewater]	Mechanism for monitoring not described. Recommendation: A dedicated team may be developed for regular monitoring of HCFs to ensure compliance for a specific period.
13	District Magistrates to monitor compliance of BMW management as per District Environmental Plan	Recommendation: May include this action point A model template prepared by CPCB and uploaded at CPCB website as per O.A. No. 360 of 2019 may be adopted by DM's office

3.1.16 Kerala

Action points for compliance to BMW Management in Kerala State are under progress. SPCB shall complete the inventory on number of biomedical waste generating HCF (bedded & non-bedded), biomedical waste generation, its collection, treatment & disposal. Also, as required under BMW Rules, 2016 non-bedded HCF are required to be authorized. Based on gap analysis on biomedical waste management KSPCB shall expedite the process for setting up of new CBWTFs. Deep burial practice for disposal of biomedical waste should be restricted in the State. Kerala SPCB shall develop monitoring mechanism for verification of compliance by HCFs. Kerala SPCB should provide adequate infrastructure like laboratories to verify the efficacy of treatment equipment installed by CBWTFs or HCFs in their captive treatment facilities. State may monitor the progress of action points as given below;

Action Point	Particular	Progress report of the State & Recommendations of CPCB
1.	Complete inventory of HCFs generating biomedical waste.	Inventory is under process Recommendations: -SPCB shall provide inventory details of bedded & non- bedded HCFs.
2.	SPCB should ensure authorization to all non-bedded HCFs like clinics, laboratories, research institutes as well as veterinary hospitals etc. identified in inventory of HCFs within 3 months.	Grant of Authorization is under process. However, it may remain incomplete due to delay in inventory. Recommendations: Shall update the details of authorisation of Bedded and non-bedded HCF's.
3 (i)	Ensure adequate number of Common Facilities and to cover all	Currently only one CBWTF in State. Gap analysis has been done by KSPCB.

Action Point	Particular	Progress report of the State & Recommendations of CPCB
	HCFs in the State. [Also to ensure adequate number of Common Biomedical Waste Treatment Facilities]	Setting up of new CBWTFs is under process. Recommendation: KSPCB shall expedite the process for setting up of new CBWTFs.
ii)	Restriction of Deep Burial pits [Should be permitted only if necessary and to ensure that they are constructed as per standards given under BMW Rules, 2016.]	Deep Burial is practiced by HCFs and CBWTF Recommendation: KSPCB should immediately restrict use of deep burial for disposal of biomedical waste
4.	Constitution of State and District Advisory Committees	Complied & meetings are being held.
5.	Implement Barcode system in every HCF and CBWTFs	This point is not specified in action plan Recommendation: Bar code shall be implemented in every HCF and CBWTFs
6.	Monitoring of Healthcare Facilities other than hospitals/clinics - Veterinary Hospitals, Animal Houses, AYUSH Hospitals, blood banks, Pathological labs etc.	Monitoring has been done and notice issued for imposition of Environmental Compensation against non-complying facilities.
7.	Ensure availability of adequate infrastructure with SPCBs/PCCs to monitor compliance.	This point is not included in action plan Recommendation: State shall ensure that SPCBs are equipped with adequate laboratory facilities to test efficacy of treatment equipment for disinfection, compliance to emission and discharge norms by CBWTFs and HCFs.
8 (i)	Training and Capacity Building of officials of Health Department and SPCBs	KSPCB in association with National Safety Council conducted a state wide training for officials of HCFs and CBWTFs. Recommendation: Training programs to be extended to concerned officials of KSPCB also.
8 (ii)	To ensure training and Capacity Building of Healthcare workers in HCFs	Complied
9.	Installation of OCEMS by CBWTFs as a tool for self-monitoring and compliance verification by SPCBs/PCCs.	This point is not specified in action plan Recommendation: OCEMS should be installed by CBWTF

Action Point	Particular	Progress report of the State & Recommendations of CPCB
		with its connectivity to SPCB and CPCB.
10.	Submission of Annual Reports to CPCB	Complied
11.	To ensure compliance to standards by CBWTFs	Monitoring of compliance by CBWTF is carried out by KSPCB
12.	To monitor compliance of HCFs [For on-site segregation, pre-treatment of infectious waste-yellow(h), separate storage space for BMW and treatment of wastewater]	Mechanism for monitoring not provided. Recommendation: KSPCB shall provide details of monitoring mechanism followed for compliance verification by HCFs
13.	District Magistrates to monitor compliance of BMW management as per District Environmental Plan	Recommendation: May include this action point A model template prepared by CPCB and uploaded at CPCB website as per O.A. No. 360 of 2019 may be adopted by DM's office

3.1.17 Lakshadweep

Lakshadweep PCC shall ensure authorisation is obtained by every HCF as required under BMWM Rules, 2016. State should expedite the process of setting up of incinerators in Lakshadweep for treatment & disposal of biomedical waste in line with said Rules. Lakshadweep PCC shall develop monitoring mechanism for verification of compliance by HCFs. Lakshadweep PCC should provide adequate infrastructure like laboratories to verify the efficacy of treatment equipment installed by CBWTFs or HCFs in their captive treatment facilities. Administration may monitor the progress of action points as given below;

Action Point	Particulars	Progress report of the State & Recommendations of CPCB
1	Complete inventory of HCFs generating biomedical waste.	Inventory has been carried out.
2	SPCB should ensure authorization to all non-bedded HCFs like clinics, laboratories, research institutes as well as veterinary hospitals etc. identified in inventory of HCFs within 3 months.	Grant of authorisation is under process. Recommendation: PCC should expedite the process for grant of authorisation.
3(i)	Ensure adequate number of Common Facilities and to cover all HCFs in the State. [Also to ensure adequate number of Common Biomedical Waste Treatment Facilities]	Currently no CBWTF. UT is utilising service of CBWTF located at Kerala. Also, UT is under process of installing incinerators for each island. Recommendation: Till CBWTF shall be installed, PCC shall

Action Point	Particulars	Progress report of the State & Recommendations of CPCB
		ensure biomedical waste should be disposed through CBWTF at Kerala.
3(ii)	Restriction of Deep Burial pits [Should be permitted only if necessary and to ensure that they are constructed as per standards given under BMW Rules, 2016.]	5 Deep burial pits Recommendation: Practice of deep burial shall be stopped once incinerators become operational.
4	Constitution of State and District Advisory Committees	Complied Meetings are conducted once in six months.
5	Implement Barcode system in every HCF and CBWTFs	No CBWTF exists. Recommendation: May be implemented at later stage
6	Monitoring of Healthcare Facilities other than hospitals/clinics - Veterinary Hospitals, Animal Houses, AYUSH Hospitals, blood banks, Pathological labs etc.	This action point was not included. Recommendation: PCC should develop monitoring mechanism for verification of compliance to BMW Rules, 2016 by Veterinary Hospitals, Animal Houses, AYUSH Hospitals, blood banks, Pathological labs etc.
7	Ensure availability of adequate infrastructure with SPCBs/PCCs to monitor compliance.	This action point was not specified. Recommendation: SPCB shall act on this action point Shall ensure that CECB is equipped with adequate laboratory facilities to test efficacy of treatment equipment for disinfection, compliance to emission and discharge norms by CBWTFs and HCFs.
8(i)	Training and Capacity Building of officials of Health Department and SPCBs	This action point was not specified. Recommendation: Training programmes should be conducted by Lakshadweep PCC and Health Department for officials from PCC and Health Departments.
8(ii)	To ensure training and Capacity Building of Healthcare workers in HCFs	Training for staff of HCF are being conducted by PCC and report also submitted to advisory Committee.
9	Installation of OCEMS by CBWTFs as a tool for self-monitoring and compliance verification by SPCBs/PCCs.	No CBWTF exists. Recommendation: May be implemented at later stage
10	Submission of Annual Reports to CPCB	Complied
11	To ensure compliance to standards by CBWTFs	No CBWTF exists.

Action Point	Particulars	Progress report of the State & Recommendations of CPCB
		Recommendation: May be implemented at later stage
12	To monitor compliance of HCFs [For on-site segregation, pre-treatment of infectious waste-yellow(h), separate storage space for BMW and treatment of wastewater]	Compliance is being monitored Recommendation: CPCC shall provide details of monitoring mechanism followed for compliance verification by HCFs
13	District Magistrates to monitor compliance of BMW management as per District Environmental Plan	Recommendation: May include this action point A model template prepared by CPCB and uploaded at CPCB website as per O.A. No. 360 of 2019 may be adopted by DM's office

3.1.18 Madhya Pradesh

Action points for compliance to BMW Management in Madhya Pradesh State are under progress. MPSPCB shall restrict the practice for deep burial in Madhya Pradesh. SPCB shall develop monitoring mechanism for verification of compliance by CBWTFs and HCFs and also shall provide adequate infrastructure like laboratories to verify the efficacy of treatment equipment installed by CBWTFs or HCFs in their captive treatment facilities. State may monitor progress on action points given below:

Action Point	Particular	Progress report of the State & Recommendations of CPCB
1.	Complete inventory of HCFs generating biomedical waste.	Inventory is complete
2.	SPCB should ensure authorization to all non-bedded HCFs like clinics, laboratories, research institutes as well as veterinary hospitals etc. identified in inventory of HCFs within 3 months.	Provided detail of Authorization of bedded and non-bedded HCFs.
3 (i)	Ensure adequate number of Common Facilities and to cover all HCFs in the State. [Also to ensure adequate number of Common Biomedical Waste Treatment Facilities]	Currently, 13 CBWTFs are in operation in Madhya Pradesh
ii)	Restriction of Deep Burial pits [Should be permitted only if necessary and to ensure that they are constructed as per standards given under BMWM Rules, 2016.]	Deep burial is in practice in Madhya Pradesh Recommendation: <ul style="list-style-type: none"> - Use of deep burial pits should be discouraged to the extent possible. - Deep burial pits should be discouraged. It may be permitted only in case the HCF is far away from CBWTF and waste cannot be collected and treated within 48 hours of generation.

Action Point	Particular	Progress report of the State & Recommendations of CPCB
		– Madhya Pradesh SPCB shall ensure standard design of Deep Burial pits while permitting the same.
4.	Constitution of State and District Advisory Committees	Complied & meetings were held.
5.	Implement Barcode system in every HCF and CBWTFs	Status of implementation of bar code system has been provided Recommendation: Bar code shall be implemented in every HCF and CBWTFs
6.	Monitoring of Healthcare Facilities other than hospitals/clinics - Veterinary Hospitals, Animal Houses, AYUSH Hospitals, blood banks, Pathological labs etc.	Meetings have been taken with Dept. of Health & Family Welfare & Veterinary Dept., so that all HCFs are operated under BMW Rules, 2016
7.	Ensure availability of adequate infrastructure with SPCBs/PCCs to monitor compliance.	This action point is not specified in action plan. Recommendation: State shall ensure that SPCBs are equipped with adequate laboratory facilities to test efficacy of treatment equipment for disinfection, compliance to emission and discharge norms by CBWTFs and HCFs.
8 (i)	Training and Capacity Building of officials of Health Department and SPCBs	Complied and regular trainings were conducted by MPPCB.
8 (ii)	To ensure training and Capacity Building of Healthcare workers in HCFs	Complied and regular trainings were conducted by MPPCB.
9.	Installation of OCEMS by CBWTFs as a tool for self-monitoring and compliance verification by SPCBs/PCCs.	All 12 CBWTFs operators have installed online continuous emission monitoring system. Recommendation: MPPCB shall ensure continuity to transmission of data to central servers of SPCB and CPCB.
10.	Submission of Annual Reports to CPCB	Complied
11.	To ensure compliance to standards by CBWTFs	MPCB monitors CBWTF at regular interval
12.	To monitor compliance of HCFs [For on-site segregation, pre-treatment of infectious waste-yellow(h), separate storage space for BMW and treatment of wastewater]	Mechanism for monitoring not described. Recommendation: A dedicated team may be developed for regular monitoring of HCFs to ensure compliance for a specific period.
13	District Magistrates to monitor	Recommendation:

Action Point	Particular	Progress report of the State & Recommendations of CPCB
	compliance of BMW management as per District Environmental Plan	May include this action point A model template prepared by CPCB and uploaded at CPCB website as per O.A. No. 360 of 2019 may be adopted by DM's office

3.1.19 Maharashtra

Action points for compliance to BMW Management in Maharashtra State are under progress. SPCB shall complete the inventory on number of Healthcare Facility generating biomedical waste, quantum of biomedical waste, its collection, treatment & disposal. MPCB shall ensure that every HCF is authorized under BMWM Rules, 2016. Deep burial should not be allowed by CBWTF and MPCB should take action against such facilities. Barcode system should be implemented by every CBWTF and HCF in a time bound manner. State may monitor progress on action points given below:

Action Point	Particulars	Progress report of the State & Recommendations of CPCB
1	Complete inventory of HCFs generating biomedical waste.	Inventorization is under process Recommendation: SPCB should complete inventorization of HCFs and generating biomedical waste
2	SPCB should ensure authorization to all non-bedded HCFs like clinics, laboratories, research institutes as well as veterinary hospitals etc. identified in inventory of HCFs within 3 months.	This is not specified in action plan. Recommendation: SPCB should ensure authorization of all non-bedded HCFs.
3(i)	Ensure adequate number of Common Facilities and to cover all HCFs in the State. [Also to ensure adequate number of Common Biomedical Waste Treatment Facilities]	Out of 31 CBWTFs, 2 CBWTFs are having deep burial. Recommendation: State shall carry out gap analysis of BMW management in the State. The study shall assess adequacy of exiting CBWTFs to treat entire waste generated from State including expected increases in generation of BMW over a period of 10 years and also to cover all HCFs.
3(ii)	Restriction of Deep Burial pits [Should be permitted only if necessary and to ensure that they are constructed as per standards given under BMWM Rules, 2016.]	Deep burial is in practice Recommendation: Use of deep burial pits should be discouraged to the extent possible. Deep burial pits should be discouraged. It may be permitted only in case the HCF is far away from CBWTF and waste cannot be collected and treated within 48 hours of generation.

		OSPCB shall ensure standard design of Deep Burial pits while permitting the same.
4	Constitution of State and District Advisory Committees	Constituted State level advisory committee and out of 36 districts in Maharashtra, 24 have constituted District advisory committee. Recommendation: State shall ensure constitution of district advisory committee in every district. State shall ensure regular meetings and follow-up actions.
5	Implement Barcode system in every HCF and CBWTFs	Out of 31 CBWTFs, 17 have implemented bar code system. Recommendations: State shall follow-up with rest of the CBWTFs and HCF for effective implementation.
6	Monitoring of Healthcare Facilities other than hospitals/clinics - Veterinary Hospitals, Animal Houses, AYUSH Hospitals, blood banks, Pathological labs etc.	This action point is not specified in action plan Recommendation: State shall evolve a mechanism through SPCBs to monitor compliance of these HCFs to BMW Rules, 2016.
7	Ensure availability of adequate infrastructure with SPCBs/PCCs to monitor compliance.	This action point was not specified Recommendation: State shall ensure that SPCBs are equipped with adequate laboratory facilities to test efficacy of treatment equipment for disinfection, compliance to emission and discharge norms by CBWTFs and HCFs.
8(i)	Training and Capacity Building of officials of Health Department and SPCBs	This action point was not specified Recommendation: Training programs should be conducted for officials of health department and SPCBs.
8(ii)	To ensure training and Capacity Building of Healthcare workers in HCFs	This action point was not specified Recommendation: Training programs should be conducted for all healthcare workers in HCFs.
9	Installation of OCEMS by CBWTFs as a tool for self-monitoring and compliance verification by SPCBs/PCCs.	This action point was not specified Recommendation: Odisha SPCB shall ensure that all CBWTFs have installed CEMS and data is transmitted to central servers of SPCB and CPCB.
10	Submission of Annual Reports to CPCB	Complied
11	To ensure compliance to	This action point was not specified

	standards by CBWTFs	Recommendation: State shall include this action point for monitoring
12	To monitor compliance of HCFs [For on-site segregation, pre-treatment of infectious waste-yellow(h), separate storage space for BMW and treatment of wastewater]	Progress report with respect to compliance to BMWM Rules is reviewed by Chief Secretary, Govt. of Maharashtra. Recommendation: A dedicated team may be developed for regular monitoring of HCFs to ensure compliance for a specific period.
13	District Magistrates to monitor compliance of BMW management as per District Environmental Plan	Recommendation: May include this action point A model template prepared by CPCB and uploaded at CPCB website as per O.A. No. 360 of 2019 may be adopted by DM's office

3.4 Status of compliance on CPCB Key Performance Indicators submitted to Hon'ble NGT:

Based on the revised action plan submitted by State Government/State Pollution Control Board, status of compliance on Key Performance Indicators prepared by CPCB is given below:

S. No.	Key Performance Indicator	Completed by the State	Partially completed by the State	No action plan submitted
1.	Inventory of all Healthcare Facilities and biomedical waste generation	Nagaland, Odisha, Sikkim, UP, J&K, Tamilnadu, Tripura, DD & DNH, Lakshadweep, Himachal Pradesh, Puducherry, Madhya Pradesh, Arunachal Pradesh, Meghalaya, Rajasthan, Telangana	Mizoram, Andhra Pradesh, Haryana, Chhattisgarh, Goa, Jharkhand, Delhi, Gujarat, Kerala, Bihar, Uttarakhand, West Bengal, Karnataka,	Chandigarh, Manipur, Punjab,
2.	Authorization to all Healthcare Facilities including non-bedded HCFs	Tamilnadu, Andhra Pradesh, Chhattisgarh, Chandigarh, Himachal Pradesh, Puducherry, Madhya Pradesh, Meghalaya, Rajasthan	Mizoram, Nagaland, Odisha, Sikkim, UP, Tripura, Haryana, DD & DNH, Goa, Lakshadweep, Jharkhand, West Bengal, Manipur, Delhi, Kerala, Gujarat, Bihar, Karnataka, Telangana	J& K, Uttarakhand, Punjab, Arunachal Pradesh,
3.	Facilitate setting-up adequate number of	UP, Tamilnadu,	Mizoram, Nagaland, Tripura,	Odisha, Sikkim, J& K, Haryana, Uttarakhand,

	Common Biomedical Waste Treatment Facilities (CBWTFs) to cover entire State or all HCFs	Andhra Pradesh, Chandigarh, Madhya Pradesh, Punjab	DD & DNH, Chhattisgarh, Goa, Lakshadweep, Himachal Pradesh, Jharkhand, Delhi, Puducherry, West Bengal, Arunachal Pradesh, Rajasthan, Gujarat, Telangana, Kerala	Meghalaya, Bihar, Manipur, Karnataka,
4.	Constitution of State Advisory Monitoring Committee and District Level Monitoring Committee	Mizoram, Nagaland, Odisha, Sikkim, UP, J& K, Tamilnadu, Tripura, Andhra Pradesh, DD & DNH, Chhattisgarh, Goa, Lakshadweep, Himachal Pradesh, Bihar, Jharkhand, Puducherry, Punjab, Madhya Pradesh, West Bengal, Arunachal Pradesh, Delhi, Karnataka, Rajasthan, Telangana, Kerala, Gujarat, Manipur, Meghalaya		Haryana, Chandigarh, Uttarakhand
5.	Implementation status of Barcode system	DD & DNH, Punjab, Madhya Pradesh, West Bengal, Delhi, Telangana, Bihar,	Odisha, UP, J& K, Tamilnadu, Andhra Pradesh, Haryana, Chhattisgarh, Chandigarh, Himachal Pradesh, Puducherry, Jharkhand, Arunachal Pradesh, Gujarat, Manipur, Rajasthan, Punjab, Madhya Pradesh, West Bengal, Delhi, Telangana, Bihar,	Mizoram, Nagaland, Sikkim, Tripura, Goa, Lakshadweep, Uttarakhand, Meghalaya, Karnataka, Kerala
6.	Monitoring of Healthcare Facilities other than hospitals/clinics such as Veterinary Hospitals, Animal Houses, AYUSH Hospitals etc.	Mizoram, Tamilnadu, Madhya Pradesh, Delhi, Telangana,	Nagaland, Odisha, Sikkim, Andhra Pradesh, Manipur, Kerala, Meghalaya, Karnataka,	UP, J& K, Tripura, Haryana, DD & DNH, Chhattisgarh, Goa, Chandigarh, Lakshadweep, Puducherry, Arunachal Pradesh, Himachal Pradesh, Bihar,

				Jharkhand, Punjab, Uttarakhand, Rajasthan, Gujarat, West Bengal, Rajasthan,
7.	Monitoring infrastructure of SPCBs/PCCs.	Andhra Pradesh	Bihar	Mizoram, Nagaland, Odisha, Sikkim, UP, J& K, Tamilnadu, Tripura, Haryana, DD & DNH, Chhattisgarh, Goa, Chandigarh, Lakshadweep, Kerala, Himachal Pradesh, Uttarakhand, Punjab, Puducherry, Gujarat, Telangana, Madhya Pradesh, Arunachal Pradesh, Meghalaya, Rajasthan, Delhi, West Bengal, Manipur, Karnataka, Rajasthan, Jharkhand
8.	Training and Capacity Building of officials of SPCBs/PCCs and Healthcare Facilities	Andhra Pradesh, Jharkhand, Punjab, Madhya Pradesh, West Bengal,	Mizoram, Nagaland, Odisha, Sikkim, J& K, Tripura, DD & DNH, Delhi, Meghalaya, Puducherry, Rajasthan, Kerala, Bihar, Manipur, Karnataka	UP, Tamilnadu, Haryana, Chhattisgarh, Goa, Chandigarh, Lakshadweep, Himachal Pradesh, Uttarakhand, Gujarat, Telangana, Arunachal Pradesh
9.	Installation of OCEMS by CBMWTs as a self-monitoring tool and transmission of data with servers of SPCBs/ CPCB	Andhra Pradesh, Puducherry, Madhya Pradesh, Delhi, Telangana, Jharkhand,	UP	Mizoram, Nagaland, Odisha, Sikkim, J& K, Tamilnadu, Tripura, Haryana, DD & DNH, Chhattisgarh, Goa, Chandigarh, Lakshadweep, West Bengal, Himachal Pradesh, Bihar, Punjab, Uttarakhand, Manipur, Arunachal Pradesh, Meghalaya, Karnataka, Rajasthan, Gujarat, Kerala,
10.	Preparation of Annual Compliance Status Reports	Mizoram, Nagaland, Odisha, Sikkim, UP, J& K, Tamilnadu, Tripura, Andhra Pradesh, Haryana, DD & DNH, Chhattisgarh, Goa, Chandigarh, Lakshadweep, Himachal Pradesh, Bihar, Jharkhand, Puducherry,		

		Punjab, Uttarakhand, Gujarat, Madhya Pradesh, West Bengal, Manipur, Arunachal Pradesh, Meghalaya, Delhi, Karnataka, Rajasthan, Telangana,		
11.	Compliance by Common Facilities (emission/discharge standards, barcoding, proper operation, etc.)	UP, Andhra Pradesh, Chhattisgarh, Chandigarh, Puducherry, Gujarat, Madhya Pradesh, Arunachal Pradesh, Delhi, Rajasthan,	Mizoram, Nagaland, Odisha, Sikkim, J& K, Tamilnadu, Tripura, Haryana, DD & DNH, Goa, Lakshadweep, Kerala, Karnataka, Telangana	West Bengal, Himachal Pradesh, Punjab, Meghalaya, Jharkhand, Bihar, Uttarakhand, Manipur,
12.	Compliance by Healthcare Facilities (Segregation, pre-treatment, on-site storage, barcoding and other provisions etc.)	Mizoram, Sikkim, UP, Andhra Pradesh, DD & DNH, Chhattisgarh, Chandigarh, Lakshadweep, Puducherry, Gujarat,	Nagaland, Odisha	J& K, Tamilnadu, Tripura, Haryana, Goa, Himachal Pradesh, Punjab, Madhya Pradesh, Arunachal Pradesh, Meghalaya, Jharkhand, Delhi, Kerala, Bihar, Uttarakhand, West Bengal, Manipur, Karnataka, Rajasthan, Telangana

3.1.20 Manipur

Action points for compliance to BMW Management in Manipur State are under progress. Revised action plan for inventory on numbers of Healthcare Facilities generating biomedical waste, quantum of biomedical waste, its collection, treatment and disposal shall be submitted by SPCB/State Health Department. Based on inventory data, SPCB should ensure authorization to every HCF (bedded & non-bedded). Deep Burial pits should be restricted for disposal of biomedical waste. SPCB shall develop monitoring mechanism for verification of compliance by CBWTF and HCFs and also shall provide adequate infrastructure like laboratories to verify the efficacy of treatment equipment installed by CBWTFs or HCFs in their captive treatment facilities. Imparting training to workers of healthcare facilities as well as for officials of SPCB should be ensured by SPCB. State may monitor follow action points:

Action Point	Particular	Progress report of the State & Recommendations of CPCB
1.	Complete inventory of HCFs generating biomedical waste.	Status on inventory is not submitted. Recommendations: Manipur SPCB should prepare and complete inventory of HCFs generating biomedical waste
2.	SPCB should ensure authorization to all non-bedded HCFs like clinics, laboratories, research institutes as well as veterinary hospitals etc. identified in inventory of HCFs within 3 months.	Grant of Authorization is under process Recommendations: Manipur SPCB expedite the process for grant of authorisation.
3 (i)	Ensure adequate number of Common Facilities and to cover all HCFs in the State. [Also to ensure adequate number of Common Biomedical Waste Treatment Facilities]	This point is not included in action plan Recommendation: -State shall carry out gap analysis of BMW management in the State. -The study shall assess adequacy of exiting CBWTFs to treat entire waste generated from State including expected increases in generation of BMW over a period of 10 years and also to cover all HCFs.
ii)	Restriction of Deep Burial pits [Should be permitted only if necessary and to ensure that they are constructed as per standards given under BMWM Rules, 2016.]	Deep burial is practised by CBWTF Recommendation: – Use of deep burial pits should be discouraged to the extent possible. – Deep burial pits should be discouraged. It may be permitted

Action Point	Particular	Progress report of the State & Recommendations of CPCB
		<p>only in case the HCF is far away from CBWTF and waste cannot be collected and treated within 48 hours of generation.</p> <p>– Manipur SPCB shall ensure standard design of Deep Burial pits while permitting the same.</p>
4.	Constitution of State and District Advisory Committees	<p>Complied & meetings were held.</p> <p>Recommendation: State shall ensure regular follow-up actions.</p>
5.	Implement Barcode system in every HCF and CBWTFs	<p>Barcode system is not implemented</p> <p>Recommendation: Manipur SPCB shall ensure implementation of Barcode system by CBWTF and every HCF.</p>
6.	Monitoring of Healthcare Facilities other than hospitals/clinics - Veterinary Hospitals, Animal Houses, AYUSH Hospitals, blood banks, Pathological labs etc.	<p>This point is not specified in action plan</p> <p>Recommendation: State shall evolve a mechanism through SPCBs to monitor compliance of these HCFs to BMW Rules, 2016.</p>
7.	Ensure availability of adequate infrastructure with SPCBs/PCCs to monitor compliance.	<p>This point is not specified in action plan</p> <p>Recommendation: State shall ensure that SPCBs are equipped with adequate laboratory facilities to test efficacy of treatment equipment for disinfection, compliance to emission and discharge norms by CBWTFs and HCFs.</p>
8 (i)	Training and Capacity Building of officials of Health Department and SPCBs	<p>Four doctors were nominated for training on BMW held at New Delhi. Capacity building programme has been organised for all officials health department in July 2019.</p> <p>Recommendation: Training programs to be extended to concerned officials of SPCB</p>
8 (ii)	To ensure training and Capacity Building of Healthcare workers in HCFs	<p>This point is not specified in action plan</p> <p>Recommendation: Training programs should be given to all healthcare workers of healthcare facilities.</p>
9.	Installation of OCEMS by CBWTFs as a tool for self-monitoring and compliance verification by SPCBs/PCCs.	<p>No CBWTF exist.</p> <p>Recommendation: May be implemented at later stage</p>
10.	Submission of Annual Reports to CPCB	Complied
11.	To ensure compliance to	This action point was not specified

Action Point	Particular	Progress report of the State & Recommendations of CPCB
	standards by CBWTFs	Recommendation: Manipur SPCB shall develop monitoring mechanism for verification of compliance by CBWTF.
12.	To monitor compliance of HCFs [For on-site segregation, pre-treatment of infectious waste-yellow(h), separate storage space for BMW and treatment of wastewater]	Mechanism for monitoring not provided. Recommendation: A dedicated team may be developed for regular monitoring of HCFs to ensure compliance for a specific period.
13	District Magistrates to monitor compliance of BMW management as per District Environmental Plan	Recommendation: May include this action point A model template prepared by CPCB and uploaded at CPCB website as per O.A. No. 360 of 2019 may be adopted by DM's office

3.1.21 Meghalaya

Action points for compliance to BMW Management in Meghalaya State are under progress. SPCB should conduct the gap analysis on biomedical waste management w.r.t. quantum of biomedical waste generation and treatment facilities in the Meghalaya State. As reported by SPCB, deep burial is being practicing by HCFs for disposal of biomedical waste, it is recommended that the same should be restricted upto rural or remote areas with prior authorisation under BMW Rules, 2016. SPCB shall develop monitoring mechanism for verification of compliance by CBWTFs and HCFs and also shall provide adequate infrastructure like laboratories to verify the efficacy of treatment equipment installed by CBWTFs or HCFs in their captive treatment facilities. Imparting training to workers of healthcare facilities as well as for officials of SPCB should be ensured by SPCB. Also, Barcode system should be implemented by CBWTF and every HCFs. SPCB shall also ensure installation of OCEMS by CBWTF for transmission of data to CPCB server. State may monitor following action points:

Action Point	Particular	Progress report of the State & Recommendations of CPCB
1.	Complete inventory of HCFs generating biomedical waste.	Inventory has been carried out.
2.	SPCB should ensure authorization to all non-bedded HCFs like clinics, laboratories, research institutes as well as veterinary hospitals etc. identified in inventory of HCFs within 3 months.	Authorisation to HCFs is being issued by Meghalaya and same is under progress. Recommendation: Meghalaya SPCB shall ensure authorisation to every HCFs.
3 (i)	Ensure adequate number of Common Facilities and to cover all HCFs in the State. [Also to ensure adequate number of Common Biomedical	This point is not included in action plan Recommendation: State shall carry out gap analysis of BMW management in the State.

Action Point	Particular	Progress report of the State & Recommendations of CPCB
	Waste Treatment Facilities]	The study shall assess adequacy of exiting CBWTFs to treat entire waste generated from State including expected increases in generation of BMW over a period of 10 years and also to cover all HCFs.
3(ii)	Restriction of Deep Burial pits [Should be permitted only if necessary and to ensure that they are constructed as per standards given under BMWM Rules, 2016.]	This point is not specified in action plan Recommendation: <ul style="list-style-type: none"> - Use of deep burial pits should be discouraged to the extent possible. - Deep burial pits should be discouraged. It may be permitted only in case the HCF is far away from CBWTF and waste cannot be collected and treated within 48 hours of generation. - Meghalaya SPCB shall ensure standard design of Deep Burial pits while permitting the same.
4.	Constitution of State and District Advisory Committees	Complied
5.	Implement Barcode system in every HCF and CBWTFs	This point is not specified in action plan Recommendation: Bar code shall be implemented in every HCF and CBWTF
6.	Monitoring of Healthcare Facilities other than hospitals/clinics - Veterinary Hospitals, Animal Houses, AYUSH Hospitals, blood banks, Pathological labs etc.	This point is not specified in action plan Recommendation: State shall evolve a mechanism through SPCBs to monitor compliance of these HCFs to BMWM Rules, 2016.
7.	Ensure availability of adequate infrastructure with SPCBs/PCCs to monitor compliance.	This point is not specified in action plan Recommendation: State shall ensure that SPCBs are equipped with adequate laboratory facilities to test efficacy of treatment equipment for disinfection, compliance to emission and discharge norms by CBWTFs and HCFs.
8 (i)	Training and Capacity Building of officials of Health Department and SPCBs	Training and Capacity Building is under process. Recommendation: Training programs should be given to all officials of Health Department and SPCBs.
8 (ii)	To ensure training and Capacity Building of Healthcare workers in HCFs	Training and Capacity Building is under process. Recommendation: Training programs should be given to all healthcare workers of healthcare facilities.
9.	Installation of OCEMS by CBWTFs as a tool for self-monitoring and compliance verification by SPCBs/PCCs.	This action point was not specified. Recommendation: OCEMS should be installed by CBWTF with its

Action Point	Particular	Progress report of the State & Recommendations of CPCB
		connectivity to CPCB & SPCB
10.	Submission of Annual Reports to CPCB	Complied
11.	To ensure compliance to standards by CBWTFs	This point is not specified in action plan Recommendation: A dedicated team shall be constituted by MSPCB for regular monitoring of CBWTF to ensure compliance to standards under BMWM Rules, 2016.
12.	To monitor compliance of HCFs [For on-site segregation, pre-treatment of infectious waste-yellow(h), separate storage space for BMW and treatment of wastewater]	Mechanism for monitoring not provided. Recommendation: A dedicated team may be developed for regular monitoring of HCFs to ensure compliance for a specific period.
13	District Magistrates to monitor compliance of BMW management as per District Environmental Plan	Recommendation: May include this action point A model template prepared by CPCB and uploaded at CPCB website as per O.A. No. 360 of 2019 may be adopted by DM's office

3.1.22 Mizoram

Action points for compliance to BMW Management in Mizoram State are under progress. Mizoram State does not have any Common Biomedical Waste Treatment and Disposal Facility (CBWTF), the biomedical waste is being disposed off through captive treatment facilities which are mostly practicing deep burial. It is recommended that State should expedite the process of setting up of CBWTF so that biomedical waste shall be treated and disposed off as per the provisions under BMWM Rules, 2016. Mizoram State may monitor the progress of action points as given below;

Action Point	Particulars	Progress report of the State & Recommendations of CPCB
1	Complete inventory of HCFs generating biomedical waste.	Inventory of Aizawl city has been conducted and for remaining district is under process. No. of HCF – 299 in Aizawl City
2	SPCB should ensure authorization to all non-bedded HCFs like clinics, laboratories, research institutes as well as veterinary hospitals etc. identified in inventory of HCFs within 3 months.	Authorization has been given to 70 non-bedded health care facilities. No. of application in process -11 No. of application rejected – 46 Application for renewal -9 Process of granting authorisation is under process.
3(i)	Ensure adequate number of Common Facilities and to cover all HCFs in the State. [Also to ensure adequate number of Common Biomedical Waste Treatment Facilities]	Site identified in Aizawl City, DPR is being prepared and Environmental Clearance is being pursued. Currently biomedical waste is being disposed off through captive treatment facilities
3(ii)	Restriction of Deep Burial pits [Should be permitted only if	Since there is no CBWTF in the State, majority biomedical waste is disposed off through deep

Action Point	Particulars	Progress report of the State & Recommendations of CPCB
	necessary and to ensure that they are constructed as per standards given under BMW Rules, 2016.]	burial. Recommendation: Use of deep burial pits should be discouraged to the extent possible. Deep burial pits should be discouraged. It may be permitted only in case the HCF is far away from CBWTF and waste cannot be collected and treated within 48 hours of generation. MSPCB shall ensure standard design of Deep Burial pits while permitting the same.
4	Constitution of State and District Advisory Committees	Complied. Recommendation: State shall ensure regular meetings and follow-up actions.
5	Implement Barcode system in every HCF and CBWTFs	No CBWTF exists. Recommendation: Barcode system may be implemented at later stages.
6	Monitoring of Healthcare Facilities other than hospitals/clinics - Veterinary Hospitals, Animal Houses, AYUSH Hospitals, blood banks, Pathological labs etc.	Complied. Conducting inspection every year as well as at the time of authorization process.
7	Ensure availability of adequate infrastructure with SPCBs/PCCs to monitor compliance.	This action point is not specified. Recommendation: State shall ensure that SPCBs are equipped with adequate laboratory facilities to test efficacy of treatment equipment for disinfection, compliance to emission and discharge norms by CBWTFs and HCFs.
8(i)	Training and Capacity Building of officials of Health Department and SPCBs	Training has been given to health departments. Recommendation: Training programs to be extended to concerned officials of Mizoram PCB.
8(ii)	To ensure training and Capacity Building of Healthcare workers in HCFs	Training has been given to health workers.
9	Installation of OCEMS by CBWTFs as a tool for self-monitoring and compliance verification by SPCBs/PCCs.	No CBWTF exists. Recommendation: OCEMS may be installed for captive incinerators also.
10	Submission of Annual Reports to CPCB	Complied
11	To ensure compliance to standards by CBWTFs	No CBWTF exists. Recommendation: May be implemented at later stage.
12	To monitor compliance of HCFs [For on-site segregation, pre-treatment of infectious waste-yellow(h), separate storage space	Frequent inspection, review and monitoring of all health care facility has been done.

Action Point	Particulars	Progress report of the State & Recommendations of CPCB
	for BMW and treatment of wastewater]	
13	District Magistrates to monitor compliance of BMW management as per District Environmental Plan	Recommendation: May include this action point A model template prepared by CPCB and uploaded at CPCB website as per O.A. No. 360 of 2019 may be adopted by DM's office

3.1.23 Nagaland

Action points for compliance to BMW Management in Nagaland State are under progress. There is no CBWTF in the State of Nagaland. Deep burial is used by 661 no. of HCFs, whereas use of deep burial is restricted and allowed only in rural and remote areas. State is yet to ensure authorization of every HCF. Further, as, Nagaland SPCB may expedite the process of setting up of CBWTF in Nagaland so that biomedical waste is treated and disposed off as per provisions under BMW Rules, 2016. Nagaland State may monitor the progress of action points as given below;

Action Point	Particulars	Progress report of the State & Recommendations of CPCB
1	Complete inventory of HCFs generating biomedical waste.	Inventorization has completed. No. of HCF reported as 661
2	SPCB should ensure authorization to all non-bedded HCFs like clinics, laboratories, research institutes as well as veterinary hospitals etc. identified in inventory of HCFs within 3 months.	Authorization has been given to 263 health care facilities. Recommendation: State shall ensure that every Healthcare Facility is authorised under BMW Rules, 2016.
3(i)	Ensure adequate number of Common Facilities and to cover all HCFs in the State. [Also to ensure adequate number of Common Biomedical Waste Treatment Facilities]	CBWTF does not exists. DPR for setting up of CBWTF in Dimapur and Kohima, has been send to MoEF & CC for assistance of funds for the setting up of CBWTF.
3(ii)	Restriction of Deep Burial pits [Should be permitted only if necessary and to ensure that they are constructed as per standards given under BMW Rules, 2016.]	As reported by Nagaland SPCB, deep burial is being used by 661 No. of HCFs. Recommendation: Use of deep burial pits should be discouraged to the extent possible. Deep burial pits should be discouraged. It may be permitted only in case the HCF is far away from CBWTF and waste cannot be collected and treated within 48 hours of generation. NPCB shall ensure standard design of Deep Burial pits while permitting the same.
4	Constitution of State and District Advisory Committees	Complied. Recommendation: State shall ensure regular meetings and follow-up actions.
5	Implement Barcode system in every HCF and CBWTFs	No CBWTF exists. Recommendation: May be implemented at later stage.

Action Point	Particulars	Progress report of the State & Recommendations of CPCB
6	Monitoring of Healthcare Facilities other than hospitals/clinics - Veterinary Hospitals, Animal Houses, AYUSH Hospitals, blood banks, Pathological labs etc.	This action point was not specified in proposed plan. Recommendation: May act on this action point State shall evolve a mechanism through SPCBs to monitor compliance of these HCFs to BMWM Rules, 2016.
7	Ensure availability of adequate infrastructure with SPCBs/PCCs to monitor compliance.	This action point was not specified in proposed plan. Recommendation: State shall ensure that SPCBs are equipped with adequate laboratory facilities to test efficacy of treatment equipment for disinfection, compliance to emission and discharge norms by CBWTFs and HCFs.
8(i)	Training and Capacity Building of officials of Health Department and SPCBs	Training has been given to health departments. Recommendation: Training programs to be extended to concerned officials of NPCB and officials
8(ii)	To ensure training and Capacity Building of Healthcare workers in HCFs	Training has been given to healthcare workers in HCFs.
9	Installation of OCEMS by CBWTFs as a tool for self-monitoring and compliance verification by SPCBs/PCCs.	No CBWTF exists. Recommendation: May be implemented at later stage.
10	Submission of Annual Reports to CPCB	Complied. Annual Report is submitted.
11	To ensure compliance to standards by CBWTFs	No CBWTF exists. Recommendation: May be implemented at later stage.
12	To monitor compliance of HCFs [For on-site segregation, pre-treatment of infectious waste-yellow(h), separate storage space for BMW and treatment of wastewater]	Internal and external audit to monitor BMWM Rules has been proposed. Recommendation: Compliance needs to be verified by SPCB, 3 rd party agency may be engaged to assist SPCB.
13	District Magistrates to monitor compliance of BMW management as per District Environmental Plan (a model template available at CPCB website as per O.A. No. 360 of 2019)	Recommendation: May include this action point A model template prepared by CPCB and uploaded at CPCB website as per O.A. No. 360 of 2019 may be adopted by DM's office

3.1.24 Odisha

Steps taken by OSPCB are in progress and needs further improvement. Having under taken inventory, Odisha SPCB should ensure authorization to all HCFs identified in inventory. SPCB should stop practicing deep burial for disposal of biomedical waste. Barcode system should be implemented by all remaining CBWTFs and SPCBs should ensure that all HCFs join the system, in a time bound manner. SPCB should provide

adequate infrastructure in laboratories to monitor the efficacy of sterilization equipment installed by CBWTFs or by HCFs. SPCB should ensure that training on BMWM Rules, 2016 imparted to all Healthcare workers handling biomedical waste. OCEMS should be installed by all CBWTFs. SPCBs may initiate appropriate action against defaulting industry who have not yet installed OCEMS. State may monitor the progress of action points as given below;

Action Point	Particulars	Progress report of the State & Recommendations of CPCB
1	Complete inventory of HCFs generating biomedical waste.	Inventory carried out. No of bedded HCF – 1501 Non-bedded – 2123
2	SPCB should ensure authorization to all non-bedded HCFs like clinics, laboratories, research institutes as well as veterinary hospitals etc. identified in inventory of HCFs within 3 months.	Odisha SPCB provided details of HCFs who applied for authorisation. State government submitted that authorization of government owned HCFs will be completed by 30th September, 2019. Recommendations: SPCBs shall provide details of HCFs identified and the number authorised/non-authorized HCFs.
3(i)	Ensure adequate number of Common Facilities and to cover all HCFs in the State. [Also to ensure adequate number of Common Biomedical Waste Treatment Facilities]	Not yet initiated. Recommendation: State shall carry out gap analysis of BMW management in the State. The study shall assess adequacy of exiting CBWTFs to treat entire waste generated from State including expected increases in generation of BMW over a period of 10 years and also to cover all HCFs.
3(ii)	Restriction of Deep Burial pits [Should be permitted only if necessary and to ensure that they are constructed as per standards given under BMWM Rules, 2016.]	Permitted by Odisha SPCB only when HCF is located beyond 75 Km from CBWTF. Recommendation: Use of deep burial pits should be discouraged to the extent possible. Deep burial pits should be discouraged. It may be permitted only in case the HCF is far away from CBWTF and waste cannot be collected and treated within 48 hours of generation. OSPCB shall ensure standard design of Deep Burial pits while permitting the same.
4	Constitution of State and District Advisory Committees	Complied. Meetings were held.
5	Implement Barcode system in every HCF and CBWTFs	Only one out of 5 CBWTFs has implemented Barcode system. Public Notice has been issued in two local dailies to all occupiers of HCFs and operator of CBWTFs regarding implementation of Bar-code system. CBWTF at Khurda has implemented Bar-code system. Recommendations: State shall follow-up with rest of the CBWTFs and HCF for effective implementation.

Action Point	Particulars	Progress report of the State & Recommendations of CPCB
6	Monitoring of Healthcare Facilities other than hospitals/clinics - Veterinary Hospitals, Animal Houses, AYUSH Hospitals, blood banks, Pathological labs etc.	Identified, however, action plan for monitoring not included Recommendation: State shall evolve a mechanism through SPCBs to monitor and ensure compliance of these HCFs to BMWM Rules, 2016.
7	Ensure availability of adequate infrastructure with SPCBs/PCCs to monitor compliance.	This action point was not included in revised plan. Recommendation: May include this action point. State shall ensure that SPCBs are equipped with adequate laboratory facilities to test efficacy of treatment equipment for disinfection, compliance to emission and discharge norms by CBWTFs and HCFs.
8(i)	Training and Capacity Building of officials of Health Department and SPCBs	Sensitization training imparted to PHCs, SDMOs, DMOs, and officials of Health Department. Recommendation: Training programs to be extended to concerned officials of OSPCB.
8(ii)	To ensure training and Capacity Building of Healthcare workers in HCFs	This action point was not specified in revised plan. Recommendation: Sensitization training programs to be extended to all healthcare facilities in Private and public sector.
9	Installation of OCEMS by CBWTFs as a tool for self-monitoring and compliance verification by SPCBs/PCCs.	This action point was not specified in revised plan. Recommendation: Include this action point. Odisha SPCB shall ensure that all CBWTFs have installed CEMS and data is transmitted to central servers of SPCB and CPCB.
10	Submission of Annual Reports to CPCB	Complied by OSPCB
11	To ensure compliance to standards by CBWTFs	This action point was not specified. Recommendation: Include this action point. State shall include this action point for monitoring
12	To monitor compliance of HCFs [For on-site segregation, pre-treatment of infectious waste-yellow(h), separate storage space for BMW and treatment of wastewater]	Mechanism for monitoring not provided. Provided details of infrastructure facilities provided in government HCFs. Recommendation: A dedicated team may be developed for regular monitoring of HCFs to ensure compliance for a specific period.
13	District Magistrates to monitor compliance of BMW	Recommendation: May include this action point

Action Point	Particulars	Progress report of the State & Recommendations of CPCB
	management as per District Environmental Plan	A model template prepared by CPCB and uploaded at CPCB website as per O.A. No. 360 of 2019 may be adopted by DM's office

3.1.25 Puducherry

Action points for compliance to BMW Management in Puducherry are under progress. PCC may conduct gap analysis on biomedical waste management in Puducherry w.r.t. biomedical waste generation and treatment capacity. PCC shall ensure Barcode system be implemented by every CBWTF and HCF. PCC shall develop monitoring mechanism for verification of compliance by HCFs & CBWTFs and also shall provide adequate infrastructure like laboratories to verify the efficacy of treatment equipment installed by CBWTFs or HCFs in their captive treatment facilities. State may monitor progress on action points given below:

Action Point	Particular	Progress report of the State & Recommendations of CPCB
1.	Complete inventory of HCFs generating biomedical waste.	Inventory is completed.
2.	SPCB should ensure authorization to all non-bedded HCFs like clinics, laboratories, research institutes as well as veterinary hospitals etc. identified in inventory of HCFs within 3 months.	Grant of Authorisation is under process. Recommendations: PCC shall ensure that every HCF is authorised under BMWM Rules, 2016.
3 (i)	Ensure adequate number of Common Facilities and to cover all HCFs in the State. [Also to ensure adequate number of Common Biomedical Waste Treatment Facilities]	01 CBWTF is in operation Recommendations: -State shall carry out gap analysis of BMW management in the State. -The study shall assess adequacy of exiting CBWTFs to treat entire waste generated from State including expected increases in generation of BMW over a period of 10 years and also to cover all HCFs.
ii)	Restriction of Deep Burial pits [Should be permitted only if necessary and to ensure that they are constructed as per standards given under BMWM Rules, 2016.]	Deep Burial is in practise
4.	Constitution of State and District Advisory Committees	Complied & meetings were held.
5.	Implement Barcode system in every HCF and CBWTFs	Implementation is under process, will be completed within a month. Recommendation: Bar code shall be implemented in every HCF and CBWTFs

Action Point	Particular	Progress report of the State & Recommendations of CPCB
6.	Monitoring of Healthcare Facilities other than hospitals/clinics - Veterinary Hospitals, Animal Houses, AYUSH Hospitals, blood banks, Pathological labs etc.	This action point is not included in action plan. Recommendation: State shall evolve a mechanism through PCC to monitor compliance of these HCFs to BMW Rules, 2016.
7.	Ensure availability of adequate infrastructure with SPCBs/PCCs to monitor compliance.	This action point is not included in action plan. Recommendation: State shall ensure that PCC are equipped with adequate laboratory facilities to test efficacy of treatment equipment for disinfection, compliance to emission and discharge norms by CBWTFs and HCFs.
8 (i)	Training and Capacity Building of officials of Health Department and SPCBs	Periodical training programmes were conducted for the officers.
8 (ii)	To ensure training and Capacity Building of Healthcare workers in HCFs	This action point is not included in action plan. Recommendation: Training should be given to all healthcare workers
9.	Installation of OCEMS by CBWTFs as a tool for self-monitoring and compliance verification by SPCBs/PCCs.	OCEMS has installed by CBWTF Recommendation: PPCC shall ensure continuity to transmission of data to central servers of SPCB and CPCB.
10.	Submission of Annual Reports to CPCB	Complied
11.	To ensure compliance to standards by CBWTFs	CBWTFs are being monitored by PPCC
12.	To monitor compliance of HCFs [For on-site segregation, pre-treatment of infectious waste-yellow(h), separate storage space for BMW and treatment of wastewater]	Monitoring is being done
13	District Magistrates to monitor compliance of BMW management as per District Environmental Plan	Recommendation: May include this action point A model template prepared by CPCB and uploaded at CPCB website as per O.A. No. 360 of 2019 may be adopted by DM's office

3.1.26 Punjab

Action points for compliance to BMW Management in Punjab State are under progress. Punjab SPCB shall ensure authorization to non-bedded HCFs identified in Punjab State. PPCB shall ensure implementation of Barcode system by every HCFs in Punjab State.

SPCB shall develop monitoring mechanism for verification of compliance by HCFs & CBWTFs and also shall provide adequate infrastructure like laboratories to verify the efficacy of treatment equipment installed by CBWTFs or HCFs in their captive treatment facilities. State may monitor progress in action points given below:

Action Point	Particular	Progress report of the State & Recommendations of CPCB
1.	Complete inventory of HCFs generating biomedical waste.	Inventory is completed
2.	SPCB should ensure authorization to all non-bedded HCFs like clinics, laboratories, research institutes as well as veterinary hospitals etc. identified in inventory of HCFs within 3 months.	This action point is not specified in action plan. Recommendations: SPCB shall provide details of HCFs identified and the number authorized/non-authorized HCFs.
3 (i)	Ensure adequate number of Common Facilities and to cover all HCFs in the State. [Also to ensure adequate number of Common Biomedical Waste Treatment Facilities]	Currently, 04 CBWTFs are in operation. However, gap analysis needs to be conducted Recommendation: -PSPCB shall conduct gap analysis to ensure adequate no. of CBWTFs to cover HCFs of entire State.
ii)	Restriction of Deep Burial pits [Should be permitted only if necessary and to ensure that they are constructed as per standards given under BMWM Rules, 2016.]	Deep burial is not in practise
4.	Constitution of State and District Advisory Committees	Complied & meetings were held.
5.	Implement Barcode system in every HCF and CBWTFs	Barcode is implemented Recommendation: Barcode shall be implemented in every HCF
6.	Monitoring of Healthcare Facilities other than hospitals/clinics - Veterinary Hospitals, Animal Houses, AYUSH Hospitals, blood banks, Pathological labs etc.	This action point was not specified. Recommendation: State shall evolve a mechanism through SPCBs to monitor compliance of these HCFs to BMWM Rules, 2016.
7.	Ensure availability of adequate infrastructure with SPCBs/PCCs to monitor compliance.	This action point was not specified Recommendation: State shall ensure that SPCBs are equipped with adequate laboratory facilities to test efficacy of treatment equipment for disinfection, compliance to emission and discharge norms by CBWTFs and HCFs.
8 (i)	Training and Capacity Building of officials of Health	Trainings were conducted by PPCB

Action Point	Particular	Progress report of the State & Recommendations of CPCB
	Department and SPCBs	PPCB officials have conducted training along with hospital officials in every District as per the training calendar year 2019.
8 (ii)	To ensure training and Capacity Building of Healthcare workers in HCFs	Complied and trainings were conducted by PPCB Regular trainings were conducted by District Nodal Officer and Hospital Administrator for all staff of hospitals.
9	Installation of OCEMS by CBWTFs as a tool for self-monitoring and compliance verification by SPCBs/PCCs.	This action point is not specified in action plan. Recommendation: Punjab SPCB shall ensure installation and continuous transmission of data to central servers of SPCB and CPCB.
10.	Submission of Annual Reports to CPCB	Complied
11.	To ensure compliance to standards by CBWTFs	This action point is not specified in action plan. Recommendation: A dedicated team shall be constituted by PPCB for regular monitoring of CBWTF to ensure compliance to standards under BMW Rules, 2016.
12.	To monitor compliance of HCFs [For on-site segregation, pre-treatment of infectious waste-yellow(h), separate storage space for BMW and treatment of wastewater]	Mechanism for monitoring not provided. Recommendation: A dedicated team may be developed for regular monitoring of HCFs to ensure compliance for a specific period.
13	District Magistrates to monitor compliance of BMW management as per District Environmental Plan	Recommendation: May include this action point A model template prepared by CPCB and uploaded at CPCB website as per O.A. No. 360 of 2019 may be adopted by DM's office

3.1.27 Rajasthan

As per the action plan submitted, it is found that deep burial is being practicing by CBWTFs. RSPCB should not allow such option for treatment & disposal of biomedical waste and restrict the same immediately. RSPCB shall ensure implementation of Barcode system by every CBWTF and HCF. SPCB shall develop monitoring mechanism for verification of compliance by CBWTFs and HCFs and also shall provide adequate infrastructure like laboratories to verify the efficacy of treatment equipment installed by CBWTFs or HCFs in their captive treatment facilities. Imparting training to workers of healthcare facilities as well as for officials of SPCB should be ensured by SPCB. SPCB shall

also ensure installation of OCEMS by CBWTF for transmission of data to CPCB server.

State may monitor progress in action point given below:

Action Point	Particular	Progress report of the State & Recommendations of CPCB
1.	Complete inventory of HCFs generating biomedical waste.	Inventory is completed
2.	SPCB should ensure authorization to all non-bedded HCFs like clinics, laboratories, research institutes as well as veterinary hospitals etc. identified in inventory of HCFs within 3 months.	Authorization are being issued to HCFs
3 (i)	Ensure adequate number of Common Facilities and to cover all HCFs in the State. [Also to ensure adequate number of Common Biomedical Waste Treatment Facilities]	The adequacy of CBWTFs to cover HCFs of entire state has carried out.
ii)	Restriction of Deep Burial pits [Should be permitted only if necessary and to ensure that they are constructed as per standards given under BMWM Rules, 2016.]	Deep burial are practised by CBWTFs Recommendation: <ul style="list-style-type: none"> - Use of deep burial pits should be discouraged to the extent possible. - Deep burial pits should be discouraged. It may be permitted only in case the HCF is far away from CBWTF and waste cannot be collected and treated within 48 hours of generation.
4.	Constitution of State and District Advisory Committees	Complied & meetings were held
5.	Implement Barcode system in every HCF and CBWTFs	Partially implemented by HCFs Recommendation: Bar code shall be implemented in all HCF and CBWTFs
6.	Monitoring of Healthcare Facilities other than hospitals/clinics - Veterinary Hospitals, Animal Houses, AYUSH Hospitals, blood banks, Pathological labs etc.	This point is not specified in action plan Recommendation: State shall evolve a mechanism through SPCBs to monitor compliance of these HCFs to BMWM Rules, 2016.
7.	Ensure availability of adequate infrastructure with SPCBs/PCCs to monitor compliance.	This point is not specified in action plan Recommendation: State shall ensure that SPCBs are equipped with adequate laboratory facilities to test efficacy of treatment equipment for disinfection, compliance to emission and discharge norms by CBWTFs and HCFs.
8 (i)	Training and Capacity Building of officials of Health	Trainings are provided to Healthcare workers.

Action Point	Particular	Progress report of the State & Recommendations of CPCB
	Department and SPCBs	Recommendation: Training should be imparted to officials of SPCB and Health Department
8 (ii)	To ensure training and Capacity Building of Healthcare workers in HCFs	Training has been given to healthcare workers.
9.	Installation of OCEMS by CBWTFs as a tool for self-monitoring and compliance verification by SPCBs/PCCs.	This point is not specified in action plan Recommendation: Rajasthan SPCB shall ensure installation of OCEMS by CBWTFs and connectivity to transmission of data to SPCB and CPCB.
10.	Submission of Annual Reports to CPCB	Complied
11.	To ensure compliance to standards by CBWTFs	This point is not specified in action plan Recommendation: A dedicated team shall be constituted by RSPCB for regular monitoring of CBWTF to ensure compliance to standards under BMWM Rules, 2016.
12.	To monitor compliance of HCFs [For on-site segregation, pre-treatment of infectious waste-yellow(h), separate storage space for BMW and treatment of wastewater]	Mechanism for monitoring not provided. Recommendation: A dedicated team may be developed for regular monitoring of HCFs to ensure compliance for a specific period.
13	District Magistrates to monitor compliance of BMW management as per District Environmental Plan	Recommendation: May include this action point A model template prepared by CPCB and uploaded at CPCB website as per O.A. No. 360 of 2019 may be adopted by DM's office

3.1.28 Sikkim

Action points for compliance to BMW Management in Sikkim State are under progress. SPCB shall initiate the process of setting up of CBWTFs in the State and also avoid practicing deep burial for disposal of biomedical waste. Sikkim SPCB should have proper mechanism for monitoring of HCFs to verify the status of compliance of BMWM Rules, 2016. Further, to monitor the compliance status, SPCB should have proper infrastructure vis-à-vis laboratories to check the efficacy. Also, SPCB should impart regular training to Healthcare workers involved in handling of biomedical waste. State may monitor the progress of action points as given below;

Action Point	Particulars	Progress report of the State & Recommendations of CPCB
1	Complete inventory of HCFs generating biomedical waste.	Inventory carried out. No of bedded HCF – 35 Non-bedded – 249

Action Point	Particulars	Progress report of the State & Recommendations of CPCB
2	SPCB should ensure authorization to all non-bedded HCFs like clinics, laboratories, research institutes as well as veterinary hospitals etc. identified in inventory of HCFs within 3 months.	Sikkim SPCB provided details of HCFs who applied for authorisation Recommendations: SPCBs shall ensure authorisation of all bedded and non-bedded HCFs.
3(i)	Ensure adequate number of Common Facilities and to cover all HCFs in the State. [Also to ensure adequate number of Common Biomedical Waste Treatment Facilities]	There is no CBWTF in the State. Recommendation: State shall carry out gap analysis of BMW management in the State and ensure setting up of CBWTFs.
3(ii)	Restriction of Deep Burial pits [Should be permitted only if necessary and to ensure that they are constructed as per standards given under BMWM Rules, 2016.]	Deep burial is in practice. Recommendation: Use of deep burial pits should be discouraged to the extent possible. Deep burial pits should be discouraged. It may be permitted only in case the HCF is far away from CBWTF and waste cannot be collected and treated within 48 hours of generation. Sikkim SPCB shall ensure standard design of Deep Burial pits while permitting the same.
4	Constitution of State and District Advisory Committees	Complied. Recommendation: State shall ensure regular meetings and follow-up actions.
5	Implement Barcode system in every HCF and CBWTFs	No CBWTF exists. Recommendation: May be implemented at later stage.
6	Monitoring of Healthcare Facilities other than hospitals/clinics - Veterinary Hospitals, Animal Houses, AYUSH Hospitals, blood banks, Pathological labs etc.	Identified the HCFs, however, action plan for monitoring of them is not included Recommendation: State shall evolve a mechanism through SPCBs to monitor compliance of these HCFs to BMWM Rules, 2016.
7	Ensure availability of adequate infrastructure with SPCBs/PCCs to monitor compliance.	This action point was not specified. Recommendation: May include this action point. State shall ensure that Sikkim SPCB is equipped with adequate laboratory facilities to test efficacy disinfection and compliance to emission and discharge norms by CBWTFs and HCFs. Third party agencies may be engaged till such facilities are developed.
8(i)	Training and Capacity Building of officials of Health Department and SPCBs	Training is conducted on regular basis to officials of Health Department. Recommendation: Training programs to be extended to

Action Point	Particulars	Progress report of the State & Recommendations of CPCB
		concerned officials of Sikkim SPCB.
8(ii)	To ensure training and Capacity Building of Healthcare workers in HCFs	Training has been proposed for healthcare workers. Recommendation: Sensitization training programs should be given to all healthcare workers.
9	Installation of OCEMS by CBWTFs as a tool for self-monitoring and compliance verification by SPCBs/PCCs.	No CBWTF exists. Recommendation: May be implemented at later stage.
10	Submission of Annual Reports to CPCB	Complied
11	To ensure compliance to standards by CBWTFs	No CBWTF exists. Recommendation: May be implemented at later stage.
12	To monitor compliance of HCFs [For on-site segregation, pre-treatment of infectious waste-yellow(h), separate storage space for BMW and treatment of wastewater]	Monitoring of HCFs has been proposed at every six months. Provided details of infrastructure facilities provided in government HCFs. Recommendation: A dedicated team may be developed for regular monitoring of HCFs to ensure compliance for a specific period. Third party agencies may be engaged till such facilities are developed.
13	District Magistrates to monitor compliance of BMW management as per District Environmental Plan.	Recommendation: May include this action point A model template prepared by CPCB and uploaded at CPCB website as per O.A. No. 360 of 2019 may be adopted by DM's office

3.1.29 Tamil Nadu

TN State claims compliance on most of the action points. TNPCB should provide adequate infrastructure in laboratories to verify the efficacy of disinfection and compliance to emission and discharge norms by CBWTFs or HCFs. TNPCB shall also ensure imparting more training to SPCB officials as well as to healthcare workers of healthcare facilities. TNPCB shall ensure that OCEMS data is connected with CPCB server and also evolve appropriate monitoring mechanism for verification of compliance to BMWM Rules, 2016 by CBWTFs and HCFs. State may monitor the progress of action points as given below;

Action Point	Particulars	Progress report of the State & Recommendations of CPCB
1	Complete inventory of HCFs generating biomedical waste.	TNPCB has reported that there are 7990 HCFs from which 47.441 TPD of biomedical waste is generated.
2	SPCB should ensure authorization to all non-bedded HCFs like clinics,	TNPCB has issued authorization to 7,693 HCFs including one-time

Action Point	Particulars	Progress report of the State & Recommendations of CPCB
	laboratories, research institutes as well as veterinary hospitals etc. identified in inventory of HCFs within 3 months.	authorization for non-bedded HCFs. For the remaining 297 HCFs, Authorization is under process as on 31.08.2019.
3(i)	Ensure adequate number of Common Facilities and to cover all HCFs in the State. [Also to ensure adequate number of Common Biomedical Waste Treatment Facilities]	There are 11 CBWTFs and three new CBWTFs are under establishment
3(ii)	Restriction of Deep Burial pits [Should be permitted only if necessary and to ensure that they are constructed as per standards given under BMW Rules, 2016.]	Recommendation: In case any deep burial is essential in some parts of the State, SPCB shall permit only in case the HCF which are far away from CBWTF and waste cannot be collected and treated within 48 hours of generation.
4	Constitution of State and District Advisory Committees	Complied. Recommendation: State shall ensure regular meetings and follow-up actions.
5	Implement Barcode system in every HCF and CBWTFs	CBWTFs have provided bar-code system. Recommendations: State shall follow-up with all HCFs for effective implementation.
6	Monitoring of Healthcare Facilities other than hospitals/clinics - Veterinary Hospitals, Animal Houses, AYUSH Hospitals, blood banks, Pathological labs etc.	Veterinary Hospitals, Animal houses, Ayush hospitals etc. are being monitored by TNPCB and are brought under inventorization.
7	Ensure availability of adequate infrastructure with SPCBs/PCCs to monitor compliance.	Not specified in action plan Recommendation: May include this action point State shall ensure that SPCBs are equipped with adequate laboratory facilities to test efficacy of treatment equipment for disinfection, compliance to emission and discharge norms by CBWTFs and HCFs.
8(i)	Training and Capacity Building of officials of Health Department and SPCBs	This is not specified in revised action plan. Recommendation: Training programs should be given to health department and officials of SPCB.
8(ii)	To ensure training and Capacity Building of Healthcare workers in	This is not specified in revised action plan.

Action Point	Particulars	Progress report of the State & Recommendations of CPCB
	HCFs	Recommendation: Sensitization training programs to be given to all healthcare facilities in Private and public sector.
9	Installation of OCEMS by CBWTFs as a tool for self-monitoring and compliance verification by SPCBs/PCCs.	This action point was not specified. Recommendation: SPCB shall ensure that all CBWTFs have installed CEMS and data is transmitted to central servers of SPCB and CPCB.
10	Submission of Annual Reports to CPCB	Complied
11	To ensure compliance to standards by CBWTFs	This action point is not specified in revised plan. Recommendation: SPCB shall act on this action point
12	To monitor compliance of HCFs [For on-site segregation, pre-treatment of infectious waste-yellow(h), separate storage space for BMW and treatment of wastewater]	This action point not specified in revised plan. Recommendation: SPCB shall act on this action point
13	District Magistrates to monitor compliance of BMW management as per District Environmental Plan	Recommendation: May include this action point A model template prepared by CPCB and uploaded at CPCB website as per O.A. No. 360 of 2019 may be adopted by DM's office

3.1.30 Telangana

Action points for compliance to BMW Management in Telangana State are under progress. Barcode system should be implemented by every CBWTF and HCF in a time bound manner. TSPCB shall ensure authorisation of Veterinary Hospitals under BMWM Rules, 2016. SPCB shall develop monitoring mechanism for verification of compliance by CBWTFs and HCFs and also shall provide adequate infrastructure like laboratories to verify the efficacy of treatment equipment installed by CBWTFs or HCFs in their captive treatment facilities. Imparting training to workers of healthcare facilities as well as for officials of SPCB should be ensured by SPCB. State may monitor on action points given below:

Action Point	Particular	Progress report of the State & Recommendations of CPCB
1.	Complete inventory of HCFs generating biomedical waste.	Inventory is complete
2.	SPCB should ensure authorization to all non-bedded HCFs like clinics, laboratories, research	Grant of authorisation is under progress Recommendation: Telangana SPCB shall ensure that every

Action Point	Particular	Progress report of the State & Recommendations of CPCB
	institutes as well as veterinary hospitals etc. identified in inventory of HCFs within 3 months.	HCF is authorised under BMWWM Rules, 2016
3 (i)	Ensure adequate number of Common Facilities and to cover all HCFs in the State. [Also to ensure adequate number of Common Biomedical Waste Treatment Facilities]	Currently 11 nos. Of CBWTFs It is reported that CBWTFs are adequate for treatment & disposal of biomedical waste.
ii)	Restriction of Deep Burial pits [Should be permitted only if necessary and to ensure that they are constructed as per standards given under BMWWM Rules, 2016.]	Deep burial is not practised in the State.
4.	Constitution of State and District Advisory Committees	Complied & meetings were held.
5.	Implement Barcode system in every HCF and CBWTFs	Implementation of bar code is under progress and will be completed within one month. Recommendation: Bar code shall be implemented in every HCF and CBWTFs
6.	Monitoring of Healthcare Facilities other than hospitals/clinics - Veterinary Hospitals, Animal Houses, AYUSH Hospitals, blood banks, Pathological labs etc.	Authorisation is being granted to Veterinary hospital. However, monitoring mechanism needs to be developed for Veterinary Hospitals.
7.	Ensure availability of adequate infrastructure with SPCBs/PCCs to monitor compliance.	This point is not specified in action plan Recommendation: State shall ensure that SPCBs are equipped with adequate laboratory facilities to test efficacy of treatment equipment for disinfection, compliance to emission and discharge norms by CBWTFs and HCFs.
8 (i)	Training and Capacity Building of officials of Health Department and SPCBs	This point is not specified in action plan Recommendation: Training programs should be conducted for officials of health department and SPCBs
8 (ii)	To ensure training and Capacity Building of Healthcare workers in HCFs	This point is not specified in action plan Recommendation: Training should be given to healthcare workers of healthcare facilities

Action Point	Particular	Progress report of the State & Recommendations of CPCB
9.	Installation of OCEMS by CBWTFs as a tool for self-monitoring and compliance verification by SPCBs/PCCs.	11 CBWTFs have installed OCEMS and connected to CPCB & TSPCB server. Recommendation: Telangana SPCB shall ensure continuity to transmission of data to central servers of SPCB and CPCB.
10.	Submission of Annual Reports to CPCB	Complied
11.	To ensure compliance to standards by CBWTFs	Monitoring of CBWTFs is conducted by SPCB
12.	To monitor compliance of HCFs [For on-site segregation, pre-treatment of infectious waste-yellow(h), separate storage space for BMW and treatment of wastewater]	Mechanism for monitoring not provided. Recommendation: A dedicated team may be developed for regular monitoring of HCFs to ensure compliance for a specific period.
13	District Magistrates to monitor compliance of BMW management as per District Environmental Plan	Recommendation: May include this action point A model template prepared by CPCB and uploaded at CPCB website as per O.A. No. 360 of 2019 may be adopted by DM's office

3.1.31 Tripura

Tripura State does not have common facilities and improvements are required for effective management of BMW in the State. SPCB should ensure authorization to all HCFs and also restrict the practice of deep burial by HCFs. Tripura SPCB shall ensure installation of CBWTFs and develop monitoring mechanism for verification of compliance by CBWTFs and HCFs. Tripura PCB shall also ensure imparting training to SPCB officials as well as to healthcare workers of healthcare facilities. State may monitor the progress of action points as given below;

Action Point	Particulars	Progress report of the State & Recommendations of CPCB
1	Complete inventory of HCFs generating biomedical waste.	It was reported that inventory has been completed and there are 158 No. of bedded HCF and 1025 nos of non-bedded HCFs.
2	SPCB should ensure authorization to all non-bedded HCFs like clinics, laboratories, research institutes as well as veterinary hospitals etc. identified in inventory of HCFs within 3 months.	Authorization has been given 536 health care facilities. Recommendation: SPCB should expedite authorization of remaining HCFs
3(i)	Ensure adequate number of Common Facilities and to cover all	There is no CBWTF in State. It is reported that project for new

Action Point	Particulars	Progress report of the State & Recommendations of CPCB
	HCFs in the State. [Also to ensure adequate number of Common Biomedical Waste Treatment Facilities]	CBWTF initiated and TOR has been issued from SEAC.
3(ii)	Restriction of Deep Burial pits [Should be permitted only if necessary and to ensure that they are constructed as per standards given under BMWM Rules, 2016.]	Deep burial is in practice. Recommendation: <ul style="list-style-type: none"> – Use of deep burial pits should be discouraged to the extent possible. – Deep burial pits should be discouraged. It may be permitted only in case the HCF is far away from CBWTF and waste cannot be collected and treated within 48 hours of generation. – Tripura SPCB shall ensure standard design of Deep Burial pits while permitting the same.
4	Constitution of State and District Advisory Committees	Complied. Recommendation: State shall ensure regular meetings and follow-up actions.
5	Implement Barcode system in every HCF and CBWTFs	No CBWTF exists. Recommendation: May be implemented at later stage.
6	Monitoring of Healthcare Facilities other than hospitals/clinics - Veterinary Hospitals, Animal Houses, AYUSH Hospitals, blood banks, Pathological labs etc.	This action point was not included in revised plan. Recommendation: State shall include this action point and ensure monitoring of these HCFs.
7	Ensure availability of adequate infrastructure with SPCBs/PCCs to monitor compliance.	This action point was not specified in revised plan. Recommendation: May include this action point State shall ensure that SPCBs are equipped with adequate laboratory facilities to test efficacy of treatment equipment for disinfection, compliance to emission and discharge norms by CBWTFs and HCFs.
8(i)	Training and Capacity Building of officials of Health Department and SPCBs	Training has been given to health departments. Recommendation: Training programs to be conducted periodically and extended to concerned officials of Tripura PCB.
8(ii)	To ensure training and Capacity Building of Healthcare workers in HCFs	Training has been given to health workers.

Action Point	Particulars	Progress report of the State & Recommendations of CPCB
9	Installation of OCEMS by CBWTFs as a tool for self-monitoring and compliance verification by SPCBs/PCCs.	No CBWTF exists. Recommendation: May be implemented at later stage
10	Submission of Annual Reports to CPCB	Complied
11	To ensure compliance to standards by CBWTFs	No CBWTF exists. Recommendation: May be implemented at later stage.
12	To monitor compliance of HCFs [For on-site segregation, pre-treatment of infectious waste-yellow(h), separate storage space for BMW and treatment of wastewater]	This action point was not included. Recommendation: State shall include this action point.
13	District Magistrates to monitor compliance of BMW management as per District Environmental Plan.	Recommendation: May include this action point A model template prepared by CPCB and uploaded at CPCB website as per O.A. No. 360 of 2019 may be adopted by DM's office

3.1.32 Uttarakhand

Action points for compliance to BMW Management in Uttarakhand State are under progress. Inventory on number of biomedical waste generating HCF, quantum of biomedical waste generation, its collection, treatment & disposal may be completed by Karnataka SPCB in a time bound manner. Further, based on inventory SPCB shall ensure authorisation to identified HCFs also. SPCB may conduct gap analysis on biomedical waste management in Uttarakhand State w.r.t. biomedical waste generation and treatment capacity. Deep burial should be restricted to be practiced by CBWTF and action may be taken by SPCB against such CBWTFs. SPCB shall develop monitoring mechanism for verification of compliance by HCFs & CBWTFs and also shall provide adequate infrastructure like laboratories to verify the efficacy of treatment equipment installed by CBWTFs or HCFs in their captive treatment facilities. Imparting training to workers of healthcare facilities as well as for officials of SPCB should be ensured by SPCB. State may monitor progress on action points given below:

Action Point	Particular	Progress report of the State & Recommendations of CPCB
1.	Complete inventory of HCFs generating biomedical waste.	Inventorisation completed Recommendations: SPCB shall provide inventory of bedded & non-bedded HCFs.
2.	SPCB should ensure authorization to all non-bedded HCFs like clinics, laboratories, research institutes as well as veterinary hospitals etc.	This action point is not specified in action plan. Recommendations: SPCB shall ensure that every HCF is

Action Point	Particular	Progress report of the State & Recommendations of CPCB
	identified in inventory of HCFs within 3 months.	authorised under BMWM Rules, 2019
3 (i)	Ensure adequate number of Common Facilities and to cover all HCFs in the State. [Also to ensure adequate number of Common Biomedical Waste Treatment Facilities]	Currently, 5 CBWTFs are in operation in Uttarakhand State Recommendation: -UKSPCB shall conduct gap analysis to ensure adequate no. of CBWTFs to cover HCFs of entire State.
ii)	Restriction of Deep Burial pits [Should be permitted only if necessary and to ensure that they are constructed as per standards given under BMWM Rules, 2016.]	Deep burial is in practise Recommendation: <ul style="list-style-type: none"> - Use of deep burial pits should be discouraged to the extent possible. - It may be permitted only in case the HCF is far away from CBWTF and waste cannot be collected and treated within 48 hours - Uttarakhand SPCB shall ensure standard design of Deep Burial pits while permitting the same.
4.	Constitution of State and District Advisory Committees	- This action point is not specified in action plan. Recommendation: State shall ensure regular meetings and follow-up actions.
5.	Implement Barcode system in every HCF and CBWTFs	This action point is not specified in action plan. Recommendation: Bar code shall be implemented in every HCF and CBWTFs of State.
6.	Monitoring of Healthcare Facilities other than hospitals/clinics - Veterinary Hospitals, Animal Houses, AYUSH Hospitals, blood banks, Pathological labs etc.	- This action point is not specified in action plan. Recommendation: State shall evolve a mechanism through SPCBs to monitor compliance of these HCFs to BMWM Rules, 2016.
7.	Ensure availability of adequate infrastructure with SPCBs/PCCs to monitor compliance.	This action point is not specified in action plan. Recommendation: State shall ensure that SPCBs are equipped with adequate laboratory facilities to test efficacy of treatment equipment for disinfection, compliance to emission and discharge norms by CBWTFs and HCFs.
8 (i)	Training and Capacity Building of officials of Health Department and SPCBs	- This action point is not specified in action plan.

Action Point	Particular	Progress report of the State & Recommendations of CPCB
		Recommendation: -The information of Capacity building programme should be provided. -Training programs to be extended to concerned officials of UKSPCB
8 (ii)	To ensure training and Capacity Building of Healthcare workers in HCFs	This action point is not specified in action plan. Recommendation: The information of Capacity building programme w.r.to Healthcare workers should be provided. Sensitization training programs to be extended to all healthcare facilities in Private and public sector.
9.	Installation of OCEMS by CBWTFs as a tool for self-monitoring and compliance verification by SPCBs/PCCs.	This action point is not specified in action plan. Recommendation: UKSPCB shall ensure installation of OCEMS and continuous transmission of data to central servers of SPCB and CPCB.
10.	Submission of Annual Reports to CPCB	Complied
11.	To ensure compliance to standards by CBWTFs	This action point is not specified in action plan. Recommendation: A dedicated team shall be constituted by UKSPCB for regular monitoring of CBWTF to ensure compliance to standards under BMW Rules, 2016.
12.	To monitor compliance of HCFs [For on-site segregation, pre-treatment of infectious waste-yellow(h), separate storage space for BMW and treatment of wastewater]	Mechanism for monitoring not provided. Recommendation: A dedicated team may be developed for regular monitoring of HCFs to ensure compliance for a specific period.
13	District Magistrates to monitor compliance of BMW management as per District Environmental Plan	Recommendation: May include this action point A model template prepared by CPCB and uploaded at CPCB website as per O.A. No. 360 of 2019 may be adopted by DM's office

3.1.33 Uttar Pradesh

Actions have been initiated for effective compliance to BMW Rules, 2016, however further improvement is necessary. As required under BMW Rules, 2016, UPPCB shall ensure implementation of Barcode system across the UP State. UPPCB should provide adequate infrastructure like laboratories to verify the efficacy of treatment equipment

installed by CBWTFs or HCFs in their captive treatment facilities. UP State may direct HCFs to initiate sensitization or training programs on biomedical waste management for workers in Healthcare Facilities. UP State may monitor the progress of action points as given below;

Action Point	Particulars	Progress report of the State & Recommendations of CPCB
1	Complete inventory of HCFs generating biomedical waste.	Inventory of health care facility completed. It was reported that there are 14434 private HCFs and 5240 Public HCFs in UP state.
2	SPCB should ensure authorization to all non-bedded HCFs like clinics, laboratories, research institutes as well as veterinary hospitals etc. identified in inventory of HCFs within 3 months.	UPPCB provided details of HCFs who applied for authorisation. All HCFs not yet authorised. Recommendations: SPCB shall ensure that every HCF obtain authorisation under BMWM Rules, 2016. SPCBs shall specify the number of authorised/non-authorized HCFs separately.
3(i)	Ensure adequate number of Common Facilities and to cover all HCFs in the State. [Also to ensure adequate number of Common Biomedical Waste Treatment Facilities]	Adequate. Biomedical waste generation is 46.4 TPD whereas treatment capacity of CBWTFs in state is 66.4 TPD.
3(ii)	Restriction of Deep Burial (DB) pits [Should be permitted only if necessary and to ensure that they are constructed as per standards given under BMWM Rules, 2016.]	Recommendation: SPCB shall permit DB pits only in case the HCF is far away from CBWTF and waste cannot be collected and treated within 48 hours of generation.
4	Constitution of State and District Advisory Committees	Complied. Recommendation: State shall ensure regular meetings and follow-up actions.
5	Implement Barcode system in every HCF and CBWTFs	Bar code system is piloted in Lucknow district and has been scaled up across the state. Award of contract with service provider is under process. Recommendations: State shall follow-up with rest of the CBWTFs and HCF for effective implementation.
6	Monitoring of Healthcare Facilities other than hospitals/clinics - Veterinary Hospitals, Animal Houses, AYUSH Hospitals, blood banks, Pathological labs etc.	This action point not specified in revised action plan. Recommendation: May include this action point. State shall evolve a mechanism through SPCBs to monitor compliance of these HCFs to BMWM Rules, 2016.
7	Ensure availability of adequate infrastructure with SPCBs/PCCs to monitor compliance.	Not included in revised action plan Recommendation: May include this action point State shall ensure that SPCBs are equipped

Action Point	Particulars	Progress report of the State & Recommendations of CPCB
		with adequate laboratory facilities to test efficacy of treatment equipment for disinfection, compliance to emission and discharge norms by CBWTFs and HCFs.
8(i)	Training and Capacity Building of officials of Health Department and SPCBs	This action point not specified in action plan Recommendation: State may include this action point. Training programs should be given to health department and officials of UPPCB.
8(ii)	To ensure training and Capacity Building of Healthcare workers in HCFs	This action point not specified in revised action plan Recommendation: State may include this action point. Sensitization training programs to be extended to all healthcare facilities in Private and public sector.
9	Installation of OCEMS by CBWTFs as a tool for self-monitoring and compliance verification by SPCBs/PCCs.	17 CBWTFs has installed OCEMS and 9 are connected with SPCB and CPCB server. Recommendation: UPPCB shall ensure that all CBWTFs have installed CEMS and data is transmitted to central servers of SPCB and CPCB.
10	Submission of Annual Reports to CPCB	Complied
11	To ensure compliance to standards by CBWTFs	Monitoring of CBWTFs has been carried out and 1 Show Cause Notice has been issued to defaulter CBWTF
12	To monitor compliance of HCFs [For on-site segregation, pre-treatment of infectious waste-yellow(h), separate storage space for BMW and treatment of wastewater]	Monitoring of CBWTFs has been carried out and 26 Show Cause Notice has been to defaulter HCF
13	District Magistrates to monitor compliance of BMW management as per District Environmental Plan.	Recommendation: May include this action point A model template prepared by CPCB and uploaded at CPCB website as per O.A. No. 360 of 2019 may be adopted by DM's office

3.1.34 West Bengal

Action points for compliance to BMW Management in West Bengal State are under progress. WBPCB shall complete the inventory on number of biomedical waste generating HCF, quantum of biomedical waste generation, its collection, treatment and disposal. Based on inventory SPCB shall ensure authorisation to identified non-bedded HCFs. SPCB shall develop monitoring mechanism for verification of compliance by CBWTFs and HCFs and also shall provide adequate infrastructure like laboratories to verify the efficacy of treatment equipment installed by CBWTFs or HCFs in their captive treatment facilities. Imparting training to workers of healthcare facilities as well as for

officials of SPCB should be ensured by SPCB. State may monitor progress on action points given below:

Action Point	Particular	Progress report of the State & Recommendations of CPCB
1.	Complete inventory of HCFs generating biomedical waste.	Inventorisation is under process Recommendations: SPCB shall provide inventory of bedded & non-bedded HCFs.
2.	SPCB should ensure authorization to all non-bedded HCFs like clinics, laboratories, research institutes as well as veterinary hospitals etc. identified in inventory of HCFs within 3 months.	Grant of authorisation is under progress. Recommendations: SPCB shall provide details of non-bedded HCFs identified and their authorization.
3 (i)	Ensure adequate number of Common Facilities and to cover all HCFs in the State. [Also to ensure adequate number of Common Biomedical Waste Treatment Facilities]	Currently, there are 06 CBWTFs in State
ii)	Restriction of Deep Burial pits [Should be permitted only if necessary and to ensure that they are constructed as per standards given under BMWM Rules, 2016.]	Deep burial is not practised
4.	Constitution of State and District Advisory Committees	Complied, & meetings were held.
5.	Implement Barcode system in every HCF and CBWTFs	No detail is provided Recommendation: WBPCB shall ensure that bar code implemented in every HCF and CBWTFs
6.	Monitoring of Healthcare Facilities other than hospitals/clinics - Veterinary Hospitals, Animal Houses, AYUSH Hospitals, blood banks, Pathological labs etc.	This action point is not specified in action plan Recommendation: State shall evolve a mechanism through SPCBs to monitor compliance of these HCFs to BMWM Rules, 2016.
7.	Ensure availability of adequate infrastructure with SPCBs/PCCs to monitor compliance.	This action point is not specified in action plan Recommendation: State shall ensure that SPCBs are equipped with adequate laboratory facilities to test efficacy of treatment equipment for disinfection, compliance to emission and discharge norms by CBWTFs and HCFs.
8 (i)	Training and Capacity Building of officials of Health Department and SPCBs	Training has been given to officials of Health Department and SPCBs

Action Point	Particular	Progress report of the State & Recommendations of CPCB
8 (ii)	To ensure training and Capacity Building of Healthcare workers in HCFs	Training has been given to healthcare workers of HCF
9.	Installation of OCEMS by CBWTFs as a tool for self-monitoring and compliance verification by SPCBs/PCCs.	This point is not specified in action plan Recommendation: WBPCB shall ensure continuity to transmission of data to central servers of SPCB and CPCB.
10.	Submission of Annual Reports to CPCB	Complied
11.	To ensure compliance to standards by CBWTFs	This point is not specified in action plan Recommendation: A dedicated team shall be constituted by WBPCB for regular monitoring of CBWTF to ensure compliance to standards under BMW Rules, 2016.
12.	To monitor compliance of HCFs [For on-site segregation, pre-treatment of infectious waste-yellow(h), separate storage space for BMW and treatment of wastewater]	Mechanism for monitoring not provided. Recommendation: A dedicated team may be developed for regular monitoring of HCFs to ensure compliance for a specific period.
13	District Magistrates to monitor compliance of BMW management as per District Environmental Plan	Recommendation: May include this action point A model template prepared by CPCB and uploaded at CPCB website as per O.A. No. 360 of 2019 may be adopted by DM's office

3.2 Status of compliance on CPCB Key Performance Indicators submitted to Hon'ble NGT:

Based on the revised action plan submitted by State Government/State Pollution Control Board, status of compliance on Key Performance Indicators prepared by CPCB is given below:

S. No.	Key Performance Indicator	Completed by the State	Partially completed by the State	No action plan submitted
1.	Inventory of all Healthcare Facilities and biomedical waste generation	Nagaland, Odisha, Sikkim, UP, J& K, Tamilnadu, Tripura, DD & DNH, Lakshadweep, Himachal Pradesh, Puducherry,	Mizoram, Andhra Pradesh, Haryana, Chhattisgarh, Goa, Jharkhand, Delhi, Gujarat, Kerala, Bihar, Uttarakhand, West	Chandigarh, Manipur, Punjab,

		Madhya Pradesh, Arunachal Pradesh, Meghalaya, Rajasthan, Telangana	Bengal, Karnataka,	
2.	Authorization to all Healthcare Facilities including non-bedded HCFs	Tamilnadu, Andhra Pradesh, Chhattisgarh, Chandigarh, Himachal Pradesh, Puducherry, Madhya Pradesh, Meghalaya, Rajasthan	Mizoram, Nagaland, Odisha, Sikkim, UP, Tripura, Haryana, DD & DNH, Goa, Lakshadweep, Jharkhand, West Bengal, Manipur, Delhi, Kerala, Gujarat, Bihar, Karnataka, Telangana	J& K, Uttarakhand, Punjab, Arunachal Pradesh,
3.	Facilitate setting-up adequate number of Common Biomedical Waste Treatment Facilities (CBWTFs) to cover entire State or all HCFs	UP, Tamilnadu, Andhra Pradesh, Chandigarh Madhya Pradesh, Punjab	Mizoram, Nagaland, Tripura, DD & DNH, Chhattisgarh, Goa, Lakshadweep, Himachal Pradesh, Jharkhand, Delhi, Puducherry, West Bengal, Arunachal Pradesh, Rajasthan, Gujarat, Telangana, Kerala	Odisha, Sikkim, J& K Haryana, Uttarakhand, Meghalaya, Bihar, Manipur, Karnataka,
4.	Constitution of State Advisory Monitoring Committee and District Level Monitoring Committee	Mizoram, Nagaland, Odisha, Sikkim, UP, J& K, Tamilnadu, Tripura, Andhra Pradesh, DD & DNH, Chhattisgarh, Goa, Lakshadweep, Himachal Pradesh, Bihar, Jharkhand, Puducherry, Punjab, Madhya Pradesh, West Bengal, Arunachal Pradesh, Delhi, Karnataka, Rajasthan, Telangana, Kerala, Gujarat, Manipur, Meghalaya		Haryana, Chandigarh, Uttarakhand
5.	Implementation status of Barcode system	DD & DNH, Punjab, Madhya Pradesh, West Bengal, Delhi, Telangana, Bihar,	Odisha, UP, J& K, Tamilnadu, Andhra Pradesh, Haryana, Chhattisgarh, Chandigarh, Himachal Pradesh, Puducherry, Jharkhand, Arunachal Pradesh, Gujarat, Manipur, Rajasthan, Punjab, Madhya	Mizoram, Nagaland, Sikkim, Tripura, Goa, Lakshadweep, Uttarakhand, Meghalaya, Karnataka, Kerala

			Pradesh, West Bengal, Delhi, Telangana, Bihar,	
6.	Monitoring of Healthcare Facilities other than hospitals/clinics such as Veterinary Hospitals, Animal Houses, AYUSH Hospitals etc.	Mizoram, Tamilnadu Madhya Pradesh, Delhi, Telangana,	Nagaland, Odisha, Sikkim Andhra Pradesh, Manipur, Kerala, Meghalaya, Karnataka,	UP, J& K, Tripura, Haryana, DD & DNH, Chhattisgarh, Goa, Chandigarh, Lakshadweep, Puducherry, Arunachal Pradesh, Himachal Pradesh, Bihar, Jharkhand, Punjab, Uttarakhand, Rajasthan, Gujarat, West Bengal, Rajasthan,
7.	Monitoring infrastructure of SPCBs/PCCs.	Andhra Pradesh	Bihar	Mizoram, Nagaland, Odisha, Sikkim, UP, J& K, Tamilnadu, Tripura, Haryana, DD & DNH, Chhattisgarh, Goa, Chandigarh, Lakshadweep, Kerala, Himachal Pradesh, Uttarakhand, Punjab, Puducherry Gujarat, Telangana, Madhya Pradesh Arunachal Pradesh, Meghalaya, Rajasthan, Delhi, West Bengal, Manipur, Karnataka, Rajasthan, Jharkhand
8.	Training and Capacity Building of officials of SPCBs/PCCs and Healthcare Facilities	Andhra Pradesh, Jharkhand, Punjab, Madhya Pradesh, West Bengal,	Mizoram, Nagaland, Odisha, Sikkim, J& K, Tripura, DD & DNH, Delhi, Meghalaya, Puducherry, Rajasthan, Kerala, Bihar, Manipur, Karnataka	UP, Tamilnadu, Haryana, Chhattisgarh, Goa, Chandigarh, Lakshadweep, Himachal Pradesh, Uttarakhand, Gujarat, Telangana, Arunachal Pradesh
9.	Installation of OCEMS by CBMWTs as a self-monitoring tool and transmission of data with servers of SPCBs/ CPCB	Andhra Pradesh, Puducherry, Madhya Pradesh, Delhi, Telangana, Jharkhand,	UP	Mizoram, Nagaland, Odisha, Sikkim, J& K, Tamilnadu, Tripura, Haryana, DD & DNH Chhattisgarh, Goa, Chandigarh, Lakshadweep, West Bengal, Himachal Pradesh, Bihar, Punjab, Uttarakhand, Manipur, Arunachal Pradesh, Meghalaya, Karnataka, Rajasthan, Gujarat, Kerala,
10.	Preparation of Annual Compliance	Mizoram, Nagaland, Odisha,		

	Status Reports	Sikkim, UP, J& K, Tamilnadu, Tripura, Andhra Pradesh, Haryana, DD & DNH, Chhattisgarh, Goa, Chandigarh, Lakshadweep, Himachal Pradesh, Bihar, Jharkhand, Puducherry, Punjab, Uttarakhand, Gujarat, Madhya Pradesh, West Bengal, Manipur, Arunachal Pradesh, Meghalaya, Delhi, Karnataka, Rajasthan, Telangana,		
11.	Compliance by Common Facilities (emission/discharge standards, barcoding, proper operation, etc.)	UP, Andhra Pradesh, Chhattisgarh, Chandigarh, Puducherry, Gujarat, Madhya Pradesh, Arunachal Pradesh, Delhi, Rajasthan,	Mizoram, Nagaland, Odisha, Sikkim, J& K, Tamilnadu, Tripura, Haryana, DD & DNH, Goa, Lakshadweep, Kerala, Karnataka, Telangana	West Bengal, Himachal Pradesh, Punjab, Meghalaya, Jharkhand, Bihar, Uttarakhand, Manipur,
12.	Compliance by Healthcare Facilities (Segregation, pre-treatment, on-site storage, barcoding and other provisions etc.)	Mizoram, Sikkim, UP, Andhra Pradesh, DD & DNH, Chhattisgarh, Chandigarh, Lakshadweep, Puducherry, Gujarat,	Nagaland, Odisha	J& K, Tamilnadu, Tripura, Haryana, Goa, Himachal Pradesh, Punjab, Madhya Pradesh, Arunachal Pradesh, Meghalaya, Jharkhand, Delhi, Kerala, Bihar, Uttarakhand, West Bengal, Manipur, Karnataka, Rajasthan, Telangana

Item No. 01 to 04

Court No. 1

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 710/2017
(I.A. No. 105/2019)

With

Original Application No. 711/2017
(M.A. No. 1497/2017 & M.A. No. 280/2018)

With

Original Application No. 712/2017

With

Original Application No. 713/2017

Shailesh Singh

Applicant(s)

Versus

Sheela Hospital & Trauma Centre, Shahjhanpur & Ors.

Respondent(s)

With

Shailesh Singh

Applicant(s)

Versus

Kailash Hospital and Heart Institute & Ors.

Respondent(s)

With

Shailesh Singh

Applicant(s)

Versus

Shri Ganga Charan Hospital (P) Ltd., Bareilly & Ors.

Respondent(s)

With

Shailesh Singh

Applicant(s)

Versus

Katiyar Nursing Home, Hardoi & Ors.

Respondent(s)

Date of hearing: 12.03.2019

CORAM: HON'BLE MR. JUSTICE ADARSH KUMAR GOEL, CHAIRPERSON
HON'BLE MR. JUSTICE S.P. WANGDI, JUDICIAL MEMBER
HON'BLE MR. JUSTICE K. RAMAKRISHNAN, JUDICIAL MEMBER
HON'BLE DR. NAGIN NANDA, EXPERT MEMBER

For Applicant(s): Ms. Preeti Singh and Mr. Sunklan Porwal,
Advocates
For Respondent (s): Mr. Pratap Shanker, Mr. S. Shantanu, Mr.
Navin Chawla and Mr. Ramesh Jerath,
Advocates for R-3
Mr. Kamal Kumar and Mr. Mizan Siddiqui,
Advocates for R-2
Mr. Kamaljeet Singh, AAG for State of Punjab
Ms. Pinky Anand, ASG, Mr. Giji Gorge and Mr.
Hemant Arya, Advocates
Mr. Dinesh Jindal, LO, DPCC
Mr. Pradeep Misra and Mr. Daleep
Dhyani, Advocates for UPPCB
Mr. Rahul Verma, Addl. AG
Mr. Sriansh Prakash, Advocate for MoEF&CC
Mr. Suyash Singh, Vyom Raghuvanshi,
Advocates
Mr. Anant Agarwal and Ms. Sweta Rani,
Advocates
Ms. Nupoor Singal, Advocates for HSPCB
Mr. Mukesh Verma, Advocate for UEPPCB

ORDER

1. The issue raised in these applications is non - compliance of the provisions of Bio-medical Waste Management Rules, 2016 (BMW Rules).
2. Adverse consequences on the public health on account of improper management of the waste generated by the health care facilities (HCFs) are well known. Bio-medical waste is infectious and hazardous.
3. In the application, it is alleged that most of the hospitals are disposing of waste in haphazard and improper manner. Mandatory requirement of segregation, pre-treatment, safe

storage, training and immunization of health workers, occupational safety of health workers, health check-up, maintaining records, furnishing reports by the occupiers, operators, including transporters, is not taking place. Mandatory authorisation has not been taken by the HCFs. There is no monitoring mechanism. Even the prescribed authorities are not sending the requisite information to the Central Pollution Control Board (CPCB). No annual reports are placed on the websites as required. This results, *inter-alia* in followings diseases:-

“

<i>Infection Type</i>	<i>Transmission Path</i>
<i>Gastrointestinal infection</i>	<i>Faeces or/and vomiting liquid</i>
<i>Respiratory infection</i>	<i>Respiratory secretions, saliva</i>
<i>Eye infection</i>	<i>Eye secretions</i>
<i>Genital infection</i>	<i>Genital secretions</i>
<i>Skin infection</i>	<i>Purulent secretions</i>
<i>Anthrax</i>	<i>Secretions of skin lesions</i>
<i>Meningitis</i>	<i>LCR</i>
<i>AIDS</i>	<i>Blood, semen, vaginal secretions</i>
<i>Haemorrhagic fevers</i>	<i>Biological fluids and secretions</i>
<i>Septicaemia</i>	<i>Blood</i>
<i>Viral Hepatitis type A</i>	<i>Faeces</i>
<i>Viral Hepatitis type B and C</i>	<i>Blood, biological fluids</i>

”

4. Further averments in the application are that inadequate bio-medical waste management also causes environmental pollution, unpleasant smell, growth and multiplication of vectors like insects, rodents and worms and may lead to the transmission of diseases like typhoid, cholera, hepatitis and AIDS through injuries from syringes and needles contaminated with various communicable diseases. The matter has been reported in the Newspapers. Specific reference has been made to the news article published in *Dainik Jagran* dated 06.10.2017 stating as follows:-

“That the Gautam Buddha Nagar is the only district where a survey of 66 hospitals was conducted in October 2017 where 23 were found doing their wilfulness in the management of Bio-medical waste. 18 hospitals of which have been issued notices by the Regional Officer, UPPCB, Guatam Budh Nagar.”

5. The applicant has also annexed photographs of dumping of bio-medical waste along with general solid waste at Sheela Hospital, Shahjahanpur, Dr. Wasim Hospital, Shahjahanpur and Govt. District Hospital, Shahjahanpur.
6. Reference has been made to Report of the CAG placed on the website in May, 2017 records failure on the part of Uttar Pradesh Pollution Control Board (UPPCB) as follows:-

“Inadequate facility of bio-medical waste (BMW) treatment. As per the report paragraph 2.1.9.5 there were 8,366 Health Care Establishments (HCEs) out of which 3,362 HCEs were operating without authorization. Total BMW generated in the State was 37,498 kg/day out of which only 35,816 kg/day was treated and disposed of. BMW of 1,682 kg/day was being disposed of untreated due to inadequate treatment facility. But UPPCB failed to monitor unauthorised operation and untreated disposal of BMW and did not take any action against the defaulters.”

The report further states that there is no proper monitoring mechanism. There is no monitoring of veterinary institutions and animal houses. This is one of the reasons for pollution of the rivers including Gaumati river in Lucknow and Ganges in Banaras. The UPPCB, as regulator, is a failure in the matter. 63 districts in the State of UP have no bio-waste treatment plants.

7. Vide order dated 15.11.2017, the Tribunal prohibited handing over of bio-medical waste to rag pickers. The State PCB and other official agencies were required to file data showing the status of compliance of the BMW Rules. In the course of time, this Tribunal also issued notices to the States of Punjab, Haryana and Uttarkhand. The States have filed some of the data on the subject but that data does not show full compliance.
8. On 06.02.2019, this Tribunal considered the data with respect to the State of UP and found that neither the data was complete nor the authorities of the State of UP were serious in handling

the situation. The Tribunal gave one month time to give complete data and also required furnishing of Performance Guarantee in the sum of Rs. 10 crores.

9. Accordingly, at the time of hearing, data of number of HCFs, authorised HCFs, unauthorised HCFs and the action taken against unauthorised HCFs has been given which is as follows:-

Sl. No.	Details	Govt. HCFs	Private HCFs	Total
1.	Total number of HCFs	5240	12784	18024
2.	Total number of HCFs Authorised	1089	6648	7737
3.	Number of application under process	4151	2038	6189
4.	Total number of HCFs without authorised	4151	6136	10287
5.	Action taken against the unauthorised HCFs	4151	338	4489
6.	Total number of notices given as CMOs for unauthorised HCFs	4151	3760	7911

10. As per the status report furnished today on behalf of State of UP, State Advisory Committee has been constituted, Manual on bio-medical waste management has been distributed, customised online software bio-medical waste management information systems (BMW MIS) have been developed, all divisional Additional Directors (ADs), Chief Medical Officers (CMOs), Chief Medical Superintendents (CMSs) have been sensitized on bio-medical waste management, checklist as well

as monitoring formats have been developed and disseminated, IEC materials on bio-medical waste management have been developed and distributed in all District -level hospitals and an automated bio-medical waste collections data system (ABCD) for real-time data on biomedical waste collection as well as tracking of CBWTF vehicles has been developed and is being pilot tested in Lucknow District. Steps have also been taken for safe collection sheds, allocation of budget for such collection, arrangement for deep burial pits and for pre-treatment laboratory have been made. Pre-treatment waste guidelines have also been issued. Phasing out of plastic bags, gloves and blood bags has been proposed. There will be segregation of bio-medical waste and other waste and training will be provided as per Rules. Immunization of health care workers and establishment of bar code system will be ensured, apart from other steps stipulated under various clauses of Rule 4 will be taken. Steps have also been taken under Schedule - III, Rule 6 and 9. An action plan has also been filed for bio-medical waste management.

11. What is shown to have been done is too little and too late. Most of the steps are still at proposal stage and not at implementation stage. Only action claimed to have been taken against the violators appears to be that notice has been issued which by itself may be of no consequence unless further follow up action is promptly concluded.

12. In view of the seriousness of consequence of failure to comply with BMW Rules on the health of the citizens, stern action is called for such as prosecution, recovery of deterrent compensation to ensure that violation of Rules of such significance does not remain a profitable activity. The regulatory authorities cannot rest content by lip sympathy to the cause by environment protection. Admittedly, not a single person is shown to have been convicted even after the authorities have found large scale violation. No compensation is shown to have been recovered from the violators. No scale of compensation has been laid down. Even action plan on these subjects is not to be found. Without punishment of the guilty and visiting the guilty with serious consequences in a prompt manner, there can be no meaningful rule of law.

13. The problem of non-compliance of BMW Rules may not be confined to the State of UP alone or to the States of Punjab, Haryana and Uttarakhand. Such failure is widespread throughout.

14. Rule 13 of the BMW Rules require every occupier or operator of common bio-medical waste facility to submit its annual report to the prescribed authority. The prescribed authorities are to send information to the CPCB on or before 30th July every year. The CPCB is to give a report to the Ministry of Environment,

Forest and Climate Change (MoEF&CC) on or before 31st August every year. The reports are to be made available online on the website of occupiers, State PCBs and CPCB.

15. In view of the above, we direct all the States and Union Territories to ensure that reports in terms of Rule 13 are furnished to the CPCB positively within one month or on or before 30th April, 2019 for the period the reports are due as per rules. The CPCB may furnish a status report of compliance of BMW Rules after proper analysis to this Tribunal within one month thereafter by e-mail at ngt.filing@gmail.com. It is made clear that any failure in this regard will result in the defaulting States being required to pay compensation to be deposited with the CPCB at the rate of Rupees one Crore per month after 01.05.2019. All the States may also prepare their respective action plans for compliance of Rules within one month and furnish the same to the CPCB. The CPCB may give its comments on the action plan to this Tribunal within one month thereafter by e-mail at ngt.filing@gmail.com.

16. The Tribunal while considering the matter of degradation of environment on account of failure of compliance of environmental norms, in its order dated 16.01.2019 in Original Application No. 606 of 2018, directed the Chief Secretaries of all the States to remain present in person after acquainting themselves with the status of compliance of various Rules,

including BMW Rules. So far, five Chief Secretaries have appeared in person for the States of Himachal Pradesh, Haryana, Punjab, Uttarkhand and Delhi. It has been found that there is no satisfactory compliance of the said Rules in the said States. The Chief Secretaries have been directed to monitor such compliance personally atleast once in a month and furnish a quarterly report to this Tribunal and to appear again after six months.

17. The CPCB has undertaken an exercise to prepare a scale of compensation to be recovered from the polluters for violations vide order dated 03.08.2018 in Original Application No. 593 of 2017, *Paryavaran Suraksha Samiti & Anr. Vs. Union of India & Ors.* CPCB has filed reports before this Tribunal in regard to compensation for not setting up ETP, CETP, STP which matter was considered vide order dated 19.02.2019. CPCB may now also undertake study and prepare a scale of compensation to be recovered from violators of BMW Rules within one month from today. This will not debar the State PCBs from performing their duty of recovering compensation from the polluters or laying down their own scale which should not less than the scale fixed by CPCB. The scale must be deterrent rendering violation of Rules to be non-profitable and which should be adequate to remedy the situation.

18. The State of UP may modify its action plan in the light of above observations and furnish its report to the CPCB within one month. CPCB may furnish its comments on the revised action plan within one month thereafter.
19. The State of UP has not yet furnished the performance guarantee, as required in terms of order dated 06.02.2019 and has filed an application being I.A. No. 105 of 2019 for clarification.
20. We clarify that the performance guarantee is to be furnished to the satisfaction of CPCB which may now be furnished within one month from today undertaking to fully comply with the above order, failing which the amount will stand forfeited and utilised by CPCB for restoration of the environment.
21. A copy of this order be sent to all the Chief Secretaries, State PCBs and CPCB by e-mail.
22. The applications will stand disposed of except for consideration of the above reports.

List for consideration of reports on 15.07.2019.

Adarsh Kumar Goel, CP

S.P. Wangdi, JM

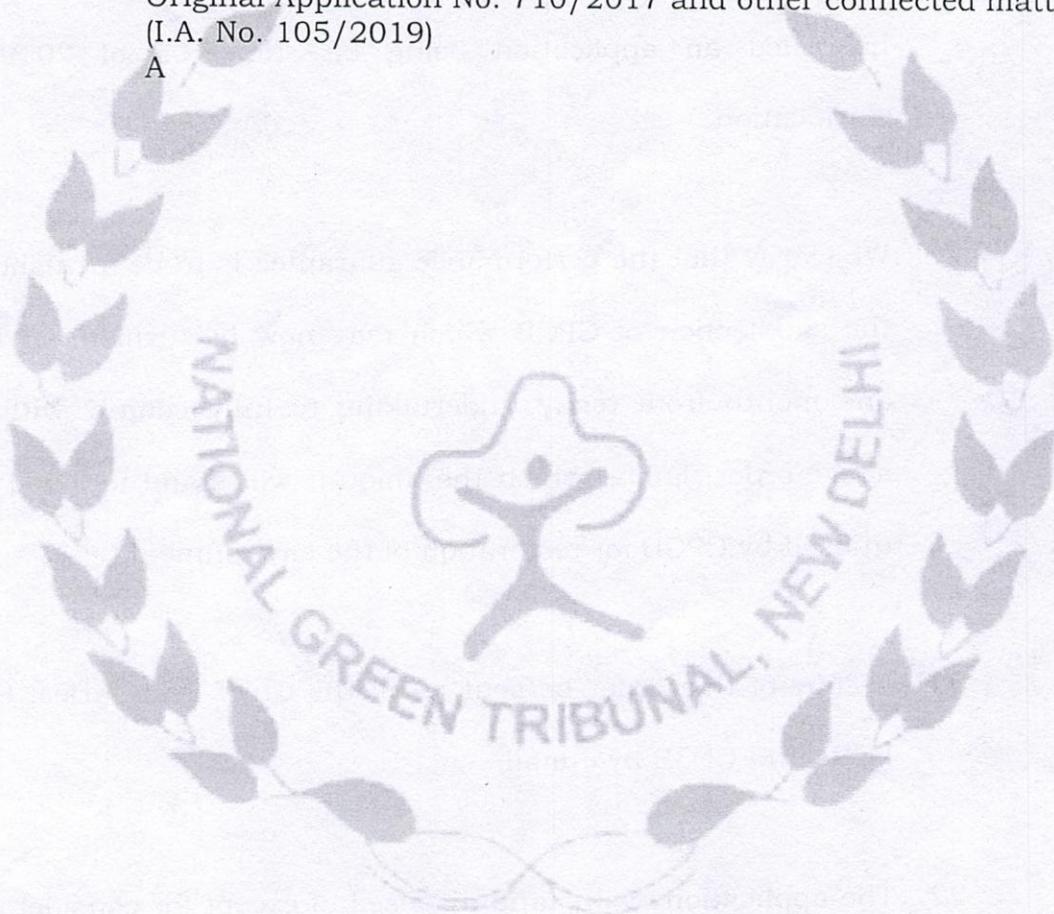
K. Ramakrishnan, JM

Dr. Nagin Nanda, EM

March 12, 2019

Original Application No. 710/2017 and other connected matters
(I.A. No. 105/2019)

A



Item Nos.01 to 04

Court No. 1

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Original Application No.710/2017
WITH
Original Application No.711/2017
WITH
Original Application No.712/2017
WITH
Original Application No.713/2017

Shailesh Singh

Versus

Applicant(s)

Sheela Hospital & Trauma Centre,
Shahjahanpur &Ors.

Respondent(s)

WITH

Shailesh Singh

Versus

Applicant(s)

Kailash Hospital and Heart Institute&Ors.

Respondent(s)

WITH

Shailesh Singh

Versus

Applicant(s)

Shri Ganga Charan Hospital (P) Ltd.,Bareilly &Ors.

Respondent(s)

WITH

Shailesh Singh

Versus

Applicant(s)

Katiyar Nursing Home, Hardoi&Ors.

Respondent(s)

Date of hearing: 15.07.2019

CORAM:

**HON'BLE MR. JUSTICE ADARSH KUMAR GOEL, CHAIRPERSON
HON'BLE MR. JUSTICE S.P. WANGDI, JUDICIAL MEMBER
HON'BLE MR. JUSTICE K. RAMAKRISHNAN, JUDICIAL MEMBER
HON'BLE DR. NAGIN NANDA, EXPERT MEMBER**

For Applicant(s): Ms. Preeti Singh and Ms. Swati Jindal, Advocate

For Respondent (s): Mr. Balendu Shekhar, Advocate for MoEF&CC
Ms. Pinky Anand, ASG, Mr. G.G. Gorge, Mr. Hemant Arya, Advocates for State of U.P
Mr. Anant Agarwal, Ms. Sweta Rani, Advocates for Respondent No. 3&5 in O.A No. 712/2019.
Mr. TVS Raghavendra Sreyas, Advocate for APPCB
Mr. Pradeep Misra, Advocate for UPPCB
Mr. Rahul Verma, Addl. A.G for State of Uttarakhand
Mr. Rajat Navet, Advocate for R-9
Ms. Sakshi Popli, Advocate for DPCC
Mukesh Verma, Advocate for State PCB
Mr. Sharmistha, Advocate for APPCB
Ms. Soumyajit Pani, Advocate for State of Odisha
Mr. Suyash Singh, Advocate for Sheela Nursing Home, Chandigarh and Katiyar
Mr. LeishangthemRoshmanikh, Advocate for State of Manipur
Mr. Rahul Khurana, Advocate for State of Haryana and HSPCB
Mr. K.V Jagdishraman G. Indira, Advocate for UT of Andaman & Nicobar
Mr. H.S.K EnatoliSema, Advocate for State of Nagaland & NPCB
Mr. Shubham Bhalla, Advocate for UT, Chandigarh.

ORDER

1. The issue raised in these applications is non - compliance of the provisions of Bio-medical Waste Management Rules, 2016 (BMW Rules) by the States and UTs.
2. The matter was reviewed vide order dated 12.03.2019. It was noted that unscientific disposal of bio-medical waste had potential of serious diseases such as Gastrointestinal infection, Respiratory infection, Eye infection, Genital infection, Skin infection, Anthrax, Meningitis, AIDS, Haemorrhagic fevers, Septicaemia, Viral Hepatitis type A, Viral Hepatitis type B and C, etc. Such unscientific disposal

also causes environmental pollution leading to unpleasant smell, growth and multiplication of vectors like insects, rodents and worms and may lead to the transmission of diseases like typhoid, cholera, hepatitis and AIDS through injuries from syringes and needles contaminated with various communicable diseases. The Tribunal referred to the news article published in "Dainik Jagran" dated 06.10.2017 stating as follows:-

"That the Gautam Buddha Nagar is the only district where a survey of 66 hospitals was conducted in October 2017 where 23 were found doing the management of Biomedical waste. 18 hospitals of which have been issued notices by the Regional Officer, UPPCB, GuatamBudh Nagar."

3. Reference was also made to the report of the CAG placed on its website in May, 2017 as follows:

"Inadequate facility of bio-medical waste (BMW) treatment. As per the report paragraph 2.1.9.5 there were 8,366 Health Care Establishments (HCEs) out of which 3,362 HCEs were operating without authorization. Total BMW generated in the State was 37,498 kg/day out of which only 35,816 kg/day was treated and disposed of. BMW of 1,682 kg/day was being disposed of untreated due to inadequate treatment facility. But UPPCB failed to monitor unauthorised operation and untreated disposal of BMW and did not take any action against the defaulters."

4. It was also noted that on 06.02.2019, this Tribunal had required the State of Uttar Pradesh to furnish performance guarantee in the sum of Rs. 10 Crores. We are informed that vide order dated 03.05.2019, the said direction stands stayed by the Hon'ble Supreme Court in *Civil Appeal No(s). 4287-4290/2019, State of Uttar Pradesh & Ors. Etc. v. Shailesh Singh & Ors. Etc.*

5. The Tribunal noted that the steps taken in the State of Uttar Pradesh for compliance of the BMW Rules were inadequate. The regulatory regime was required to be stern in view of impact on public health by unscientific disposal of bio-medical waste. Such unscientific disposal must result in prosecution and recovery of deterrent compensation so that non-compliance is not profitable. The Tribunal noted that not a single person was shown to have been convicted in spite of large violation, nor any compensation was shown to have been recovered. No scale of compensation had been laid down, no action plan had been prepared. The unsatisfactory state of affairs was not confined to the State of Uttar Pradesh, Punjab, Haryana and Uttarakhand who were before the Tribunal but also to the other States. The BMW Rules provide for furnishing of annual reports by the States to the CPCB and by the CPCB to the MoEF&CC and also being made available on the website of the concerned State. The Tribunal directed all the States and UTs to furnish such reports by 30.04.2019, for the period such reports were due before 30.04.2019, failing which the defaulting States will be required to pay compensation at the rate of Rs. 1 Crore per month after 01.05.2019. The States were also required to prepare

their respective action plans within one month. The Tribunal also directed the CPCB to furnish its comments on the action plans and to undertake study and prepare a scale of compensation to be recovered from the violators of BMW Rules without prejudice to the State PCBs taking steps for recovery of compensation from the polluters or laying down their own scales which should not be less than the scale of the CPCB.

6. Accordingly, a report has been filed by the CPCB certain extracts from the report are as follows:

2.3.1 Inventory of HCFs and Biomedical Waste

Generation: *Incomplete inventory on biomedical waste generation is an evident from the fact that biomedical waste generation reported by SPCBs is not proportional to the population in States/UTs. Generation of biomedical waste across States is reported as Bihar (6 %), Delhi (4.4 %), Gujarat (5.21 %), Karnataka (12 %), Kerala (7.35 %), Maharashtra (11.10 %), Rajasthan (4.03 %), Tamil Nadu (8.39 %), Uttar Pradesh (7.81 %) & West Bengal (5.34 %) which is not proportional to population States. Therefore, SPCBs/PCCs should complete inventory of all HCFs (both bedded and non-bedded) to assess quantity of biomedical waste generation as well as to ensure effective treatment and disposal of biomedical waste generated by them.*

As per annual information, out of 559 tonnes, about 518 tonnes of biomedical waste generated per day is treated and disposed through 198 no. of common facilities and 9,841 captive treatment facility installed by Healthcare facilities. However, quantity of biomedical waste

reported is not reliable or accurate since inventory of healthcare facilities and biomedical waste generation is not yet completed by all States.

States initiated Inventory studies: Lakshadweep, Andaman Nicobar, Tripura, Daman & Diu, Delhi, Chandigarh, Telangana, Kerala, Gujarat, Haryana, Punjab, Mizoram, Maharashtra, Puducherry, Rajasthan, Tamil Nadu, Jharkhand, Uttar Pradesh, Himachal Pradesh, Andhra Pradesh, MP and Meghalaya.

States not reported status of inventory study: Jammu & Kashmir, Sikkim, Arunachal Pradesh, West Bengal, Assam and Odisha.

2.3.2 Operation of Healthcare Facilities without Authorization: As per BMWM Rules, 2016, Healthcare Facilities are required to obtain authorization under said Rules, irrespective of quantity of biomedical waste generation. Annual information indicates that out of 2,38,259 of HCFs, only 97,099 (40%) no. of HCFs have applied for authorization and 84,805 (35%) HCFs are granted authorization under BMWM Rules, 2016. This indicates that about 25 % of the identified HCFs are not yet authorized by SPCBs and biomedical waste management by such facilities could not be monitored.

States namely Assam, Bihar, Chhattisgarh, Himachal Pradesh, Jharkhand, Jammu & Kashmir, Karnataka, Madhya Pradesh, Maharashtra, Odisha, Rajasthan, Tamil Nadu, Uttarakhand, Uttar Pradesh & West Bengal permitted use of deep burial pits for the disposal of biomedical waste despite having Common Disposal Facilities.

2.3.5 States without Common Treatment & Disposal Facilities: States like Arunachal Pradesh, Andaman & Nicobar, Goa, Lakshadweep, Mizoram, and Nagaland & Sikkim are not having CBWTF for the treatment & disposal of biomedical waste.

States namely Andaman Nicobar, Arunachal Pradesh, Assam, J & K, Lakshadweep, Mizoram, Orissa, Puducherry, Sikkim, Uttar Pradesh and West Bengal have not submitted any information on implementation of Barcode system.

2.3.11 Constitution of State Level Advisory Committees: States namely Jammu & Kashmir, Lakshadweep and Sikkim have not yet constituted the said Committees as required under BMWM Rules, 2016.

3.0 Submission of Action Plans by State Governments: States namely Assam, Bihar, Chhattisgarh, Daman & Diu and Dadra & Nagar Haveli, Goa, Jharkhand, Karnataka, Lakshadweep, Manipur, Meghalaya, Punjab, Tamilnadu, Telangana, Uttarakhand and West Bengal have not submitted Action plans within due date for submission, that is one month from order of Hon'ble Tribunal dated 12/03/2019.

3.1 Performance Guarantee by Government of Uttar Pradesh State: In this regard, Uttar Pradesh State has not submitted Performance Guarantee to CPCB on compliance to Action Plan submitted by them.

3.2 Key Performance Indicators: CPCB has identified the following Key Performance Indicators for assessing treatment and disposal of biomedical waste, and effectiveness in implementation of BMWM Rules, 2016;

- (1) Inventory of all Healthcare Facilities and biomedical waste generation.
- (2) Authorization to all Healthcare Facilities including non-bedded HCFs.
- (3) Facilitate setting-up adequate number of Common Biomedical Waste Treatment Facilities (CBWTFs) to cover entire State or all HCFs.
- (4) Constitution of State Advisory Monitoring Committee and District Level Monitoring Committee.
- (5) Implementation status of Barcode system.
- (6) Monitoring of Healthcare Facilities other than hospitals/clinics such as Veterinary Hospitals, Animal Houses, AYUSH Hospitals etc.

Review of Action Plans:

Table 3: Scoring of States/ UTs for effectiveness of Action Plans

S.No	Name of State	Action plan received S.No Name of State from SPCB/PCCs & Score Health Department	Score
1	Sikkim	Health Department	1
2	Arunachal Pradesh	SPCB	1
3	Lakshadweep	Health Department	2.5
4	J&K	Health Department	3
5	Mizoram	Health Department	3
6	Manipur	Health Department	3
7	Uttar Pradesh	Health Department	3.5
8	Nagaland	Health Department	3.5

A score of 7 and above is indicated as an adequate action plan, score between 4-6.5 considered as satisfactory action plan whereas a score of less than 4 is considered not satisfactory.

2.0 Environmental Compensation for Healthcare Facilities (HCFs):

Environmental Compensation for HCFs = $HR \times T \times S \times R \times N$

Where;

HR – Health Risk factor

T- Type of Healthcare Facility

S – Size of Health Care Facility

R – Environmental Compensation factor

N – Number of days of Violation

HR Health Risk (HR) is a number from 0 to 100 and increasing HR value denotes the increasing degree of health risk due to improper handling of BMW in healthcare facility.

Further, in any case minimum Environmental Compensation in respect to Healthcare Facility shall not be less than Rs.1200/- per day.

2.1 Deterrent Factor for Healthcare Facilities:

Incremental effect on Environmental compensation charges are given below:

Scenario	Applicable ECC
Up to 15 days from target date	Original ECC
Between 15 to 30 days beyond target date	Two times
Fails to comply in 2 nd	Two times

<i>inspections including new violations if any</i>	
<i>Between 30 to 45 days beyond target date</i>	<i>Four times</i>
<i>Fails to comply in 3rd inspections including new violations if any</i>	<i>Four times</i>
<i>Beyond 60 days from target date</i>	<i>Closure of HCF</i>
<i>Fails to comply in 4th consecutive inspection</i>	<i>Closure of HCF</i>

3.0 Environmental Compensation for Common Biomedical Waste Treatment Facility (CBWTF):

Environmental Compensation for CBWTFs = PI x S x R x N

Environmental Compensation

Where;

PI- Pollution Index

S - Size of Operation

R - Environmental Compensation factor

N - Number of days of Violation

Further, in any case minimum Environmental Compensation in respect to Common Biomedical Waste Treatment Facility shall not be less than Rs. 3,000/- per day.

3.1 Deterrent Factor for Common Biomedical Waste Treatment Facilities:

Incremental effect on Environmental compensation charges are given below:

Scenario	Applicable ECC
<i>Up to 30 days from target date</i>	<i>Original ECC</i>
<i>Between 30 to 60 days beyond target date</i>	<i>Two times</i>

<i>Fails to comply in 2nd inspection including new violations if any</i>	<i>Two times</i>
<i>Between 60 to 90 days beyond target date</i>	<i>Four times</i>
<i>Beyond 90 days</i>	<i>Closure of CBWTF</i>
<i>Fails to comply in 3rd consecutive inspection</i>	<i>Closure of CBWTF</i>

7. We have heard learned counsel for the parties available before this Tribunal. We do not see any objection to the recommendations of the CPCB. No meaningful objection has been raised by any of the parties. Accordingly, the report of the CPCB is accepted. The same may be placed on the website of the CPCB for three months. All the States/UTs may take action according to the said report.

8. The States/UTs may furnish complete inventory of HCFs and BMW generation within two months and where the inventories are incomplete, the same may be completed. We place on record our disapproval of the inaction of States in furnishing the inventory studies as well as for incomplete inventories. It is regretful to note that 25% of identified HCFs have not even taken authorization from the concerned State PCBs in absence of which, monitoring of waste management is not taking place. The States which have not set up common treatment and disposal facility must do so within two months as per Rules. The States who have not furnished the information on the barcode system may also furnish such information at the earliest but not beyond two months. The States

which have not yet constituted State Level Advisory Committee may also do so within two months. The action plans and their execution must be carried out having regard to the key performance indicators. The States which have inadequate action plans, not satisfactory action plans, needing further actions must also do the needful within two months realizing their responsibility to the environment and public health which ought to be monitored directly by the Chief Secretaries in terms of order of this Tribunal dated 16.01.2019 in O.A. No. 606/2018 and further orders in the said matter. By the further order in the said matter in the case of all the States, directions were issued that Chief Secretaries may personally monitor compliance of environmental norms (including BMW Rules) with the District Magistrate once every month. The District Magistrates may conduct such monitoring twice every month. We find it necessary to add that in view of Constitutional provisions under Articles 243 G, 243 W, 243 ZD read with Schedules 11 and 12 and Rule 15 of the Solid Waste Management Rules, 2016, it is necessary to have a District Environment Plan to be operated by a District Committee (as a part of District Planning Committee under Article 243 ZD) with representatives from Panchayats, Local Bodies, Regional Officers, State PCB and a suitable officer representing the administration, which may in turn be chaired and monitored by the District Magistrate. Such District Environment Plans and Constitution of District Committee may be placed on the website of Districts concerned. The monthly report of monitoring by the District Magistrate may be furnished to the Chief Secretary and may be

placed on the website of the District and kept on such websites for a period of one year. This may be made operative from 1.08.2019. Compliance of this direction may also be seen by the Chief Secretaries of the States/UTs. This may not only comply with mandate of law but provide an institutional mechanism for effective monitoring of environment norms. Needless to say that right to clean environment being part of right to life, such effective monitoring is a must. Such monitoring must include issues specified in the order of this Tribunal dated 16.01.2019, O.A No. 606/2018, Para 40 which is as follows:-

- "a. Status of compliance of SWM Rule, 2016, Plastic Waste Management Rules, 2016 and Bio-Medical Waste Management Rules, 2016 in their respective areas.*
- b. Status of functioning of Committees constituted by this order.*
- c. Status of the Action Plan in compliance vide order dated 20.09.2018 in the News Item published in "The Hindu" authored 25 by Shri Jacob Koshy Titled "More river stretches are now critically polluted: CPCB (Original Application No. 673/2018).*
- d. Status of functioning of Committees constituted in News Item Published in "The Times of India" Authored by Shri Vishwa Mohan Titled "NCAP with Multiple timelines to Clear Air in 102 Cities to be released around August 15" dated 08.10.2018*
- e. Status of Action Plan with regard to identification of polluted industrial clusters in O.A. No. 1038/2018, News item published in "The Asian Age" Authored by Sanjay Kaw Titled "CPCB to rank industrial units on pollution levels" dated 13.12.2018.*
- f. Status of the work in compliance of the directions passed in O.A. No. 173 of 2018, Sudarsan Das v. State of West Bengal &Ors. Order dated 04.09.2018.*
- g. Total amount collected from erring industries on the basis of 'Polluter Pays' principle, 'Precautionary principle' and details of utilization of funds collected.*
- h. Status of the identification and development of Model Cities and Towns in the State in the first phase which can be replicated later for other cities and towns of the State."*

9. Further important issues flagged for monitoring include training programs for the officers concerned with enforcement of environment norms at the ground level, reuse of treated water, recharge of ground water, conservation of water bodies.¹It has been brought to our notice that State PCBs are facing certain handicaps in performing their functions for want of adequate staff and infrastructure. While this is a matter to be reviewed by concerned Chief Secretaries, the State PCBs/PCCs are free to prepare and execute appropriate plans for utilizing the environment restoration fund with the approval of CPCB. The expenditure may include hiring of experts and consultants, expanding air and water quality monitoring network, procurement of scientific equipment, undertaking restitution remediation and specialized studies on contaminated sites so that there is effective oversight for enforcement of law. Under no circumstances these funds be spent on salaries, logistics etc.
10. The compensation regime suggested by the CPCB may be adopted. It will be open to the State PCBs/PCCs to adopt a higher scale of compensation, having regard to the problems faced in such States/UTs.
11. It is made clear that if even after two months the States/UTs are found to be non-compliant, the compensation will be liable to be recovered from the said States/UTs at the rate of Rs. 1 Crore per month till the non-compliance continues.

¹See order dated 17.05.2019, O.A. No 606/2018, Para No. 27 (vi, vii, viii)

12. The CPCB may file further progress report in the matter after coordination through the concerned authorities of the States, including the State Boards/other Health Departments.
13. The Chief Secretaries may furnish their respective compliance reports as per orders passed in O.A No. 606/2018, *Compliance of Municipal Solid Waste Management Rules, 2016*.

Copies of this order be sent to all the Chief Secretaries, CPCB and MoEF& CC by e-mail for compliance.

List for further consideration on 18.11.2019.

Adarsh Kumar Goel, CP

S.P. Wangdi, JM

K. Ramakrishnan, JM

Dr. Nagin Nanda, EM

July 15, 2019
Original Application No.710/2017 and other connected matters
AK

August 05, 2019

By Speed-Post

F. No. B-31011/BMW (42.30)/2019/WMD-I/

To

Chief Secretaries
All SPCBs/UTs

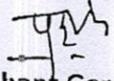
Sub.: Compliance to order dated 15.07.2019 passed by Hon'ble National Green Tribunal in the matter of O.A No. 710 - 713 of 2017 regarding Biomedical Waste Management - reg.

Sir,

This has reference to order dated 15.07.2019 passed by Hon'ble National Green Tribunal in the matter of O.A No. 710 - 713 of 2017 filed by Shailesh Singh. A copy of said order is enclosed for ready reference.

In this connection, it is requested to kindly ensure the compliance to aforesaid directions of Hon'ble National Green Tribunal within two months. The progress report on the above matter may kindly be forwarded to CPCB, as Hon'ble NGT has further directed CPCB to monitor and submit the progress report pertaining to every State/UT. The desired information may also be forwarded by email at bmw.cpcb@gov.in.

Yours faithfully,


(Prashant Gargava)
Member Secretary

Encl.: As above
Copy to:

- | | | |
|---|---|--|
| (i) Principle Secretary,
State Health Department | : | With a request to kindly ensure compliance of above order dated 15.07.2019 within two months i.e. 14.09.2019 |
| (ii) Member Secretary
SPCBs/PCCs | : | With a request to kindly ensure compliance of above order dated 15.07.2019 within two months i.e. 14.09.2019 |
| (iii) PS to 'CCB' | : | For kind information of 'CCB', please |


(Prashant Gargava)

केन्द्रीय प्रदूषण नियंत्रण बोर्ड

दिनांक..... 13/8/19

स्थान.....

O/C

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Speed Post

September 11, 2019

F.No. B-31011/BMW (42.30)/2019/WMD-I

6348-6378.M.S,

6664-6674

To,

(i) Principal Secretary,
State Health Department(ii) Member Secretary
SPCBs/PCCs

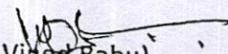
Sub: Compliance to order dated 15.07.2019, passed by Hon'ble National Green Tribunal in the matter of O.A. No. 710-713 of 2017 regarding Biomedical Waste Management-reg.

Sir,

This has reference to CPCB letter dated 05.08.2019 forwarding order dated 15.07.2019 passed by Hon'ble National Green Tribunal in the matter of O.A. No.710-713 of 2017, whereby, Chief Secretary of (Name of state) was intimated about the order and was also requested to ensure compliance to said order dated 15.07.2019 within two months and forward progress report to CPCB. A copy of said CPCB letter dated 05.08.2019, was also forwarded to your Department/Board/Committee requesting to ensure compliance within deadline. The progress report on BMW action plan is still awaited from your board/department.

In view of above, it is requested to kindly arrange for submission of progress report to CPCB on or before 14.09.2019. The said report may also be forwarded by e-mail to bmw.cpcb@gov.in.

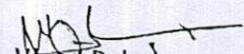
Yours faithfully


(B. Vinod Babu)
AD & DH WMD-I

Copy to:

(i) PS to 'MS'

: For kind information of 'MS' please


(B. Vinod Babu)

केन्द्रीय प्रदूषण नियंत्रण बोर्ड
निर्मित.....^A 15.9.19
दिनांक..... 15.9.19



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